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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

Versus

STATE OF ANDHRA PRADESH

and others

...Respondent

**COUNTER AFFIDAVIT FILED BY THE 10TH RESPONDENT PROJECT
PROPONENT K. SIVA PRAKASH (FORMERLY SRI. VENKATA SAI
GRANITES) Sy. No. 101/2**

Date-03-10-2022

H.C

M/S A.L GANDHIMATHI-676/1989

L.PALANIMUTHU-1366/99

B.PRASHANTH NADARAJ-2453/18

COUNSEL FOR 10TH RESPONDENT

CELL-9841277216

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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It is certified that all the documents contained in the above annexure are true copies.

Date: 03.10.2022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

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STATE OF ANDHRA PRADESH
and others

...Respondent

**COUNTER FILED BY THE 10TH RESPONDENT PROJECT
PROPONENT**

I, K. Sivaprakash son of Krishnan aged about 50 years, Sy No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425 .do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the Respondent herein and as such, I am well acquainted with the facts of the case. It is submitted that M/s Sri Venkata Sai Granites has transfer to in favour of this respondent.
2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect except those that is specifically admitted herein in this counter affidavit.
3. It is submitted that the quarry lease in the above mentioned area was granted in favor of Sri Venkata Sai Granites, in Sy. No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425 by the Assistant Director of Mines and Geology, Palamaner, vide Prog's. No. 1051/Q/2007 dated 03-06-2010, (Annexure- 1) we have not carried out my quarrying operations outside the lease area.



4. It is submitted that we have erected the boundary pillars based on Chain system survey in the year (2010) and in the places shown by the Surveyor and maintaining the same till to date and we have operating within the leased area. Hence, we have not encroached outside the leased area.
5. It is further submitted that, the survey done using GPS Machines are not accurate and there is a variation of 3 to 5 Meters at every point, which is agreed by the surveyors of the office of the Asst. Director of Mines and Geology. I assure you that, I have not encroached outside my quarry lease area. I have erected the boundary pillars based GPS system (2013-14) the survey and in the places shown by the Surveyor and maintaining the same.
6. It is submitted that at present the surveyor has conducted the survey and demarcation using the GPS and the present inspecting has conducted the survey using the DGPS survey so there may be the difference.
7. It is submitted that the Survey & inspected the above quarry leased area based on DGPS survey on 19.12.2017. And issued showcase notice & demand notice from the ADM&G Palamaner, No. 1051/ Q2/ BG/ 2007, Dt. 16-02-2018, (Annexure-2) by this respondent and we received, D. Dis, Prog's vide No. 1433/D13-1/2018 dated 13.02.2020, (Annexure- 3), from the Director of Mines & Geology, Ibrahimpatnam. We are working carried out quarrying operation out-side the lease area.
8. It is submitted that we have filed a Revision application from the Govt. of A.P. Finally the Revisional authority hereby allowed the revision application vide Govt. Memo No.867/M.I-1/2020-1 date.12.08.2020, (Annexure-4) and subject to payment of Rs,12,00,000/- as penalty on quantity excavated within and outside the leased areas and set aside the D. Dis Proceedings No.1433/D13-2/2018 dt, 13.02.2020 of the DM&G, Ibrahimpatnam. It is submitted



that we agreed to pay the penalty for Rs. 12,00,000/- Lakhs, vide challan No. 41121391152020 dt. 28-08-2020. (Annexure-5)

9. It is submitted that the Andhra Pradesh District Level Environment Impact Assessment Authority (DEIAA) Chittoor District issued an Environmental clearance in favour of M/s. Sri Venkata Sai Granites vide Order No. DEIAA/AP/CTR-23/2016-23, dated 06.09.2016 to the 0.772 Ha Black Granite Mine of M/s. Sri Venkata Sai Granites at Sy. No. 101/2, Kotamakunapalli Village, Gudupalli Mandal, Chittoor District, A.P with production capacity of Black Granite Mine-300 m³/Annum. Life of Mine is 20 Years. (Annexure-6)
10. It is submitted that this respondent give representation to requested for transfer of EC order from M/s. Sri Venkata Sai Granites to Sri K Siva Prakash by stating that the Asst. Director of Mines and Geology, Palamaner vide Procd No.1803/TQL/BG/2020, dt. 10.12.2021 has transferred the mine lease from M/s. Sri Venkata Sai Granites to this respondent. (Annexure-7)
11. It is submitted that the Asst. Director of Mines & Geology, Palamaner, has transferred the mine lease from M/s. Sri Venkata Sai Granites to this respondent vide Procd.No.1803/TQL/BG/2020, dated 10.12.2021. This respondent also submitted copy of the NOC through online.
12. It is submitted that this respondent request was examined by the Andhra Pradesh State Level Environment Impact Assessment Authority (SEIAA) meeting held on 05.01.2022 & 06.01.2022 (Annexure-8) and decided to transfer Environmental Clearance in favor of this respondent. It is submitted that the Andhra Pradesh State Level Environment Impact Assessment is hereby transfers the Environmental Clearance in the name of Sri K. Siva Prakash this respondent with all terms and conditions stipulated in the EC vide Order No. DEIAA/ AP/ CTR-23/2016-23, dated 06.09.2016 remains the same.



13. It is submitted that this respondent M/s Sri venkata sai Granites obtained consent order for established the Mine lease area - 0.772 Ha Black Granite Mine at Sy. No. 101/2, Kotamakunapalli Village, Gudupalli Mandal, Chittoor District vide order No. CTR-1113/PCB/ZOK/CFE/2016-972 dated 01-12.2016 issued by the APPCB Joint chief Environmental Engineer Zonal office Kurnool Valid for a period of 7 years from of issue. **(Annexure-9)**
14. It is submitted that this Respondent M/s Sri Venkata Sai Granites obtained consent order to operate the Mine lease area - 0.772 Ha Black Granite Mine at Sy. No. 101/2, Kotamakunapalli Village, Gudupalli Mandal, Chittoor District vide order No. CTR-1113/APPCB/ZO- KNL/CFO/2021 dated 14-02-2022 issued by the APPCB Joint chief Environmental Engineer (FAC) Zonal office Kurnool Valid for a period ending with 31.12.2023 or the expiry date of mine lease period issued by the Govt. of A.P., whichever is earlier. **(Annexure-10)**
15. It is submitted that this respondent mine requested the APPCB for amendment to CFO order dt. 14.02.2022 for change of name from M/s. Sri Venkata Sai Granites to Sri K.SivaPrakash . Hence the APPCB amendments the name vide order No. CTR-1113/APPCB/ZO-KNL/2021-DATED 30.03-2022**(Annexure-11)**
16. It is submitted that the department of mines & geology has instructions to operate the quarry lease in DGPS survey bases. *The quarry lease transfer to Sri K. Sivaprakash, S/o. Krishnan, krishnagiri (T.N)* vide Prog's No. 5410/D13-2/2021 dated. 12.10.2021. from the DM&G Ibrahimpatnam, and the same was executed by the ADM&G, Palamaner, and issued work order in favor of K.Sivaprakash through Prog's No. 1803/TQL/BG/2020 dt. 10.12.2021. My quarry lease is in force till 02-06-2030. **(Annexure-12)**



17. It is submitted that the extent granted to me is only 0.772 Hects, in Sy No.101/2 of Kotamakanapalli vg, Gudupalli Mandal. We would have applied for a fresh lease, adjacent of the Quarry lease area in Sy No.101/3 & 89, of Kotamakanapalli vg, Gudupalli Mandal recommended area 2.081 Hect, and the same was grant proposals pending from the DM&G, Ibrahimpatnam.
18. It is submitted that we are not using any blasting materials for braking granite blocks, and we are using chemical crack powder and Wire-saw cutting Machine,
19. It is submitted that this respondent mining area above 1 km distance between the kondasamudram Village. It is submitted that no damages in residential houses. It is submitted that the other villages distance are mentioned below as follows:-

Sl No.	Villages	Distance of the Quarry Lease area
1	Kondadsamudram	1000 mts (1.0 Km)
2	O.N.Kothur	2500 mts (2.5Km)
3	Kotamakanapalli,	2000 mts (2.0 Km)
4	Chinnakotamakanpalli	1500 mts (1.5 Km)
5	Chinna Agraharam	4000 mts (4.0 Km)
6	Talli Agraharam	3500 mts (3.5 Km)
7	Srinivasapuram	3000 mts (3.0 Km)
8	Krishnarajapuram	5000 mts (5.0 Km)

20. It is submitted that we are operating systamticly and no incidents and some local people working in my quarry.
21. It is submitted that the Deputy Directorate General of Mines Safety Chennai, inspect our mine area on 23-08-2022 and issue Letter No- CNR/DDMS/Granite/VL/2022/1239 dated 25/08/2022 to this respondent to rectify the observations & Violations within 15 days. Thereafter this respondent wise sent compliance letter dated 15-09-2022 & 03-10-2022 to the Deputy Directorate general of mines safety Chennai during inspection. On the observations& Violations made by the Deputy Directorate general of mines safety Chennai during inspection. (Annexure-13)

22. It is submitted that we have received show cause notice from A.P Pollution Control Board Notice No- 1569/APPCB/RO-TPT/2022- 1585 dated 30-08-2022 on certain consent conditions violations in connection with this Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Kondasamudram village. **(Annexure-14)**
23. It is submitted that the conditions wise compliance letter from this respondent to APPCB dated 09-09-2022 on the observations made during the visit of Joint inspection committee held on 22.06.2022 as follows;- **(Annexure-15)**

Sl.No.	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	We are maintaining Buffer zone towards East and South sides and one side is existing road for excess of mining area. The mining area also is below 1.0 Ha only. (0.772Ha)
2.	Project Authorities were not provided details/records regarding incurred for each financial year.	We are taking CSR activities at surrounding villages every year List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed green belt on either side of the roads with local species. Photos enclosed. (Annexure-16)
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	We are engaged Tipper mounted water sprinklers for dust suppression. Photos enclosed (Annexure-17)
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available	As per the instructions, we have engaged 3 rd party analysis agency namely M/s. Star Analytical Services The analysis report dated. 10-09-2022 pertaining to August month are herewith enclosed. (Annexure-18)

6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of ground water.
7	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, greenbelt development etc. Photos enclosed.
8.	Measures for ground water recharge are not being taken	We consume very less water that too from mine pit area. No additional drawing of groundwater.
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available	We have applied additional land of 2.081 Hect, at Revenue Department. The revenue department have issues NOC and presently we are storing the over burden at applied area.
10	Retaining wall at the end of OB dump of appropriate size is not available	We have recently provided retaining wall as per instructions
11	Details/records regarding Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12	Details/records regarding constitution of separate Environmental Management Cell are not available	Sri M. Sivasankar, who is a Graduate with total experience of 28 years in mining operations looking after the Environmental Management Cell. 9391052525
13	Details/records regarding funds earmarked for environmental protection measures are not available	Details enclosed
14	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis	We have submitted half yearly compliance reports along with the monitoring data for the 1 st half of 2022. Acknowledgement received is here with enclosed.
15	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed

24. It is submitted that this respondent is complying with all the observations of the joint committee. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

25. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 271 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at chittoor
on this the 3rd day of october , 2022
and signed his name in my presence.

BEFORE ME


Advocate

VERIFICATION

I, K. Sivaprakash son of Krishnan respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 3rd, day of October 2022 at Chittoor

DEPONENT



QL.W.O: 10/11.21

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY
Proceedings of the Asst. Director of Mines and Geology, Palamaner.
(Present Sri T.Rajasekhar, M.Sc., Asst. Director of Mines & Geology, Palamaner.)

* * *

Proc.No.1051/Q/2007.

Dt : 03-06-2010.

Sub :- Mines and Quarries – Quarry Lease for Black Granite over an extent of 0.772 hect in S.No.101/2 of Kotamakanapalli (V), Gudupalle (M), Chittoor - Dist for a period of 20 years - Granted in favour of Sri J. Venkatesh Babu, Prop: M/s Sri Venkata Sai Granites - Lease deed executed and work orders – Issued.

- Ref :- 1) Proc.No: 24862/R5-1/2007, Dt : 23.01.2010 of the Director of Mines & Geology, Hyderabad received by this office on 28.01.10.
2) This office Lr.No.1051/Q/2007, Dt : 28-01-2010.
3) Proc.No.24862/R5-1/07, Dt : 28.04.2010 of the Director of Mines & Geology, Hyderabad received by this office on 10.05.2010.
4) Lr.Dt: 03.06.2010 from the Grantee.

* * *

ORDERS :

The Director of Mines & Geology, Hyderabad vide reference 1st cited has granted a Quarry Lease for Black Granite over an extent of 0.772 hect in S.No.101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist for a period of 20 years in favour of Sri J. Venkatesh Babu, Prop; M/s Sri Venkata Sai Granites and instructed this office to take necessary action in the matter. Accordingly this office vide reference 2nd cited has requested the grantee to submit the required documents for the execution of Quarry lease deed within the stipulated period. But the grantee has failed to submit the same within the stipulated period. Further the Director of Mines & Geology, Hyderabad vide reference 3rd cited has granted the extension of time for a period of 30 days duly directing this office to take further action in the matter. Further the grantee vide reference 4th cited has submitted all the required documents within the stipulated period and requested this office to execute the Quarry Lease deed.

In the light of the circumstances stated above, the lease deed is executed in favour of Sri J. Venkatesh Babu, Prop: M/s Sri Venkata Sai Granites on 03.06.2010 and hereby permitted to commence the Quarrying operation for Black Granite over an extent of 0.772 hect in S.No.101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist for a period of 20 years w.e.f. 03.06.2010 to 02.06.2030. Subject to the satisfaction of G.C.D.Rules, 1999 & A.P.M.M.C.Rules, 1966 and also subject to the satisfaction of conditions laid down in the grant orders of the Director of Mines & Geology, Hyderabad appendix enclosed to the lease deed. Subject to the satisfaction of Government Orders issued from time to time.

Further the lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should transport the material by vehicles within the limits prescribed by the Transport Dept., and also submit necessary returns to the Director of Mines and Geology, Hyderabad, the Dy. Director of Mines and Geology, Kadapa and the Asst. Director of Mines and Geology, Palamaner for each and every quarter as per Rules. The lease deed is executed subject to the conditions that the lessee shall renew the amount of Security Deposit from time to time till the expiry of the lease period.

Asst. Director of Mines and Geology,
PALAMANER

TO
Sri J. Venkatesh Babu,
Prop: M/s Sri Venkata Sai Granites,
D.No 19-154, Ganuga Street,
Kuppam - 517 425, Chittoor District.

Copy along with lease deed submitted to :

Director of Mines and Geology, Hyderabad for favour of information.

3/6/10
3/6/2010
3/6/2010



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

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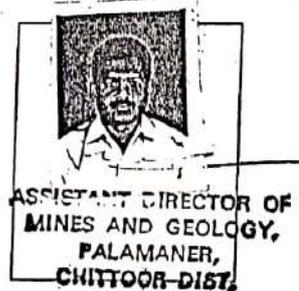
2883 26-2010-8100/-
 J. Venkatesh Babu, S/o J. Govindappa Setty, Prop: M/s
 Sri Venkata Sai Granites, D.No. 19-154, Ganuga Street, Kuppam -
 517 425, Chittoor (Dt), Andhra Pradesh.

S.V. KUPPAM

FORM - G

(See Rule 8)

Form of Lease (Minor Minerals) to private persons
-oOo-



This indenture made the 03rd day of June, 2010 the Government of Andhra Pradesh (hereinafter called the "Lesser" which expression shall where the content so admits, include his successors in office and assigns) of the one part and Sri J. Venkatesh Babu, S/o J. Govindappa Setty, Prop: M/s Sri Venkata Sai Granites, D.No. 19-154, Ganuga Street, Kuppam - 517 425, Chittoor (Dt), Andhra Pradesh. (Hereinafter called the "Lessee" which expression shall where the content so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

[Signature]
 LESSEE

[Signature]
 Asst. Director of Mines and Geology,
 PALAMANER.

FORM-G

[See Rule 8]

Form of lease (minor minerals) to private persons

This indenture made the 03 day June of 2010 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and Sri J. Venkatesh Babu, S/o J. Govindappa Setty, Prop; M/s Sri Venkata Sai Granites, D.no. 19-154, Ganuga Street, Kuppam, Chittoor (Dt), Anahdra Pradesh State (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

[Whereas the grantee has been quarry lease by the Government of Andhra Pradesh on application in 2[Scaled Tender-cum-Public Auction] of the lands in the Chittoor District for the purpose of quarrying for Black Granite and has deposited with the Assistant Director of Mines and Geology of Palamaner the sum of Rs. 42,460/- vide Postal Savings pass book bearing Nos. 1236252, Dt. 03.06.2010 paid at Head Post Office, Palamaner, Chittoor District as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained :

And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the 3[knocked down amount] dead rent and seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows :-

The lessor hereby demises to the lessee all those several pieces or pieces of land situated over an extent of 0.772 Hect., in Survey Numbers. 101/2 in the village of Kotamakanapalli in the sub-registration district of Gudupalli and registration district of Chittoor in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and therein coloured.

2. These are included in the said demise and for the purposes thereof following liberties :-

- (1) To get from the said demised pieces of land.
- (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.


LESSEE


Asst. Director of Mines & Geology,
PALAMANER.

(3) Generally to do all things which shall be convenient or necessary for getting the Black Granite and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

3. These are excepted and reserved to the lessor out of this demise :-

(1) All earth minerals and other substances not herein before expressly authorised to be got from the demised pieces of land by the lessee.

(2) Liberty for the lessor or other persons authorised by him to search for work, get, carry away and dispose of the expected minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised, in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.

4. The said demised pieces of land shall be held by the lessee for the unexpired portion of lease period from the 03rd day of June, 2010 to the 02nd day of June, 2030 determinable as hereinafter provided.

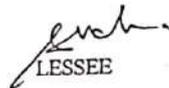
5. The lessee hereby agrees to pay during the said term the following ¹[X X X] dead rent and seigniorage fee whichever is higher and also all cesses which may, from time to time, be imposed by the Government :-

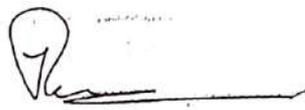
(1) The yearly ¹[X X X] dead rent of Rs. 42,460/- in respect of the said demised pieces of land.

(2) A seigniorage fee for 1) Super Gang Saw above 300 Cm X 180 Cm Size is Rs. 2,475/-, 2) Mini Gang Saw above 270 Cm X 150 Cm & Less than 300 Cm X 180 Cm Size is Rs. 2,000/-, 3) Below 270 Cm X 150 Cm Size is Rs. 1,925/- and 4) for Below 75 Cm Size is Rs. 825/- in respect of the said demised pieces of land.

6. The lessor may, during the currency of the lease, vary the rate of ²[X X X] dead rent and the seigniorage ³[X X X].

7. It is hereby agreed and declared that in regard to the said ³[knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.


LESSEE


Asst. Director of Mines & Geology.
PALAMANER.

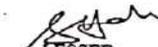
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(i) The said dead rent of Rs. 42,460/- shall be paid without any deduction on the Last working day of February in every year in advance.

(ii) The said seigniorage fee of 1) Super Gang Saw above 300 Cm X 180 Cm Size is Rs. 2,475/-, 2) Mini Gang Saw above 270 Cm X 150 Cm & Less than 300 Cm X 180 Cm Size is Rs. 2,000/-, 3) Below 270 Cm X 150 Cm Size is Rs. 1,925/- and 4) for Below 75 Cm Size is Rs. 825/- shall be paid.

8. The lessee hereby covenants with the lessor as follows ;

- (1) To pay the [knock down amount] dead rent and seigniorage fee on the days and in manner aforesaid.
- (2) To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
- 4[(2A) Should any rent seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/ lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrear of land revenue.]
- (3) Before digging or opening any part of the said demised pieces of land for Black Granite carefully to remove the surface soil to a depth of at least — meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
- (4) To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- (5) Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. [A quarry lease granted by sealed tender-cum-public auction for sand-is not open for transfer.]
- (6) After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.
- (7) That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying


LESSEE


Asst. Director of Mines & Geology,
MUMBAI

on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain completed and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorised by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.

- (8) That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.
- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorised agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- (11) That the lessee shall not without the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timber or trees on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorised by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any


LESSEE


Asst. Director of Mines & Geology,
PALAMANER.

compensation payable by the lessee for any loss or injury done to him or his property.

(13) That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of 'subsistent material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three metres along the boundary, as delineated in the plan attached to the lease deed.

(14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of [the Director of Mines and Geology] and without payment of the seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate [the Director of Mines and Geology] the discovery of such new minerals and obtain his permission with a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced seigniorage fee and acreage assessment, (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.

(15) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.

(16) That on such determination the lessee shall have no right to compensation of any kind.

(17) That the [knock-down amount] dead rent, and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.

(18) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorised and has not been so restored.


LESSEE


Asst. Director of Mines & Geology,
PALAMANER.

¹[(19) In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules, 1999 and the marble Development and Conservation Rules, 2002, respectively"].

9. The lessor hereby covenants with the lessee that on the lessee paying the ²[knock down amount] dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.

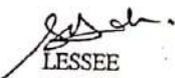
³[9-A]. Government reserves the right, -

- (i) to cancel the quarry lease granted and executed under these rules after giving a previous notice;
- (ii) to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.]

10. It is hereby expressly agreed as follows:-

(1) If any part of the ²[knock-down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of Rs. 42,460/- to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any breach or non-observance of the lessee's covenants herein contained.

(2) * [The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination


LESSEE


Asst. Director of Mines & Geology,
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of the lease and shall be the absolute property of the lessor who shall not pay any price for the same]

(3) If the lessee shall have paid the '[knock-down amount] dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of Rs. 42,460/- . shall be returned to him-at the expiration of the said term i.e 20 Years.

(4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the '[knock-down amount] dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology whose decision thereon shall be final and binding on the parties thereto. In witness whereof Sri.T.Rajasekhar, Assistant Director of Mines and Geology of Palamaner acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

THE SCHEDULE

Name of Taluk / Mandal	Name of Village	Survey field Nos.	Extent in Hects	Assessment	Bondaries North, South, West & East
1	2	3	4	5	6
Gudupalle	Kotamakanapalli	101/2	0.772 Hect	Rs. 55,000/- Per Hector per annum	Sketch enclosed

Signed and delivered by the above name in the presence of Sri J. Venkatesh Babu, S/o J. Govindappa Setty, Prop; M/s Sri Venkata Sai Granites, D.no. 19-154, Ganuga Street, Kuppam, Chittoor (Dt), Anahdra Pradesh State.


LESSEE


Asst. Director of Mines & Geology,
PALAMANER.

APPENDIX TO PROCEEDINGS NO.24862/R5-1/2007, DATED 23.01.2010.

- 1) The grantee should erect and maintain at their own expenses boundary pillars of sub-stantial material as per Rule 12(5)(h)(v) of APMMC Rules, 1966.
- 2) The grantee should without delay send to the ADM&G concerned a report of any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.
- 3) The grantee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 4) The grantee should obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
- 5) If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for Quarrying the same.
- 6) The grantee should carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules,1999.
- 7) The grantee should stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
- 8) The grantee should prepare all plans, Sections and tracings or copies there of and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules,1999.
- 9) The grantee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules,1999.
- 10) The grantee should submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly and annual returns, certain appointments/resignation /Termination/charges of address and records of bore holes as per Granite Conservation and Development Rules,1999.
- 11) The grantee should observe the provisions of Mines Act,1952, the Mineral Conservation and Developments Rules, 1988 and the Metalli Ferrous Mines Regulation, 1961 and Granite Conservation and Development Rules,1999.

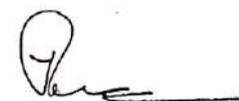
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- 12) The grantee should not cut or inure any trees in the area without prior permission of the ADM&G concerned.
- 13) The grantee should conduct quarrying/mining operations within a period of 2 years from the date of execution of the lease.
- 14) The grantee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry/mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations/mining operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
- 15) The grantee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
- 16) The grantee should not used explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
- 17) The grantee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
- 18) Further, the grantee should without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G, concerned.
- 19) The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question of the grantee.
- 20) The grantee should submit the mining plan, as per rule 12 (5) (iii) of Andhra Pradesh Minor Mineral Concession Rules, 1966 within (2) years from the date of execution of the quarry lease deed, failing which the lease will be cancelled without giving any opportunity.
- 21) The grantee should not work within 45 meters of any railway, or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir as per Regulation 127 of Metalliferous Mines Regulations, 1961 with regard to the safety margins to be left to the High Ways and other Village Roads.

Sd/- V.D.RAJAGOPAL,
DIRECTOR OF MINES AND GEOLOGY.

// ATTESTED //


for DIRECTOR OF MINES AND GEOLOGY.


ASSISTANT DIRECTOR OF

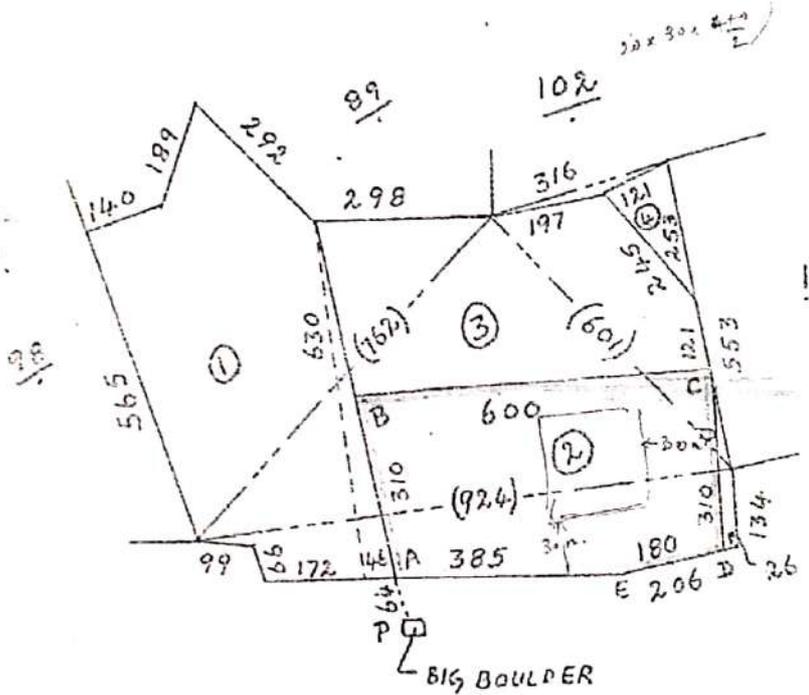
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THE MAP SHOWING THE AREA SURVEYED

SRI. J. VENKATESH BABU PROP OF M/S SRI VEN

FOR BLACK GRANITE QUARRY LEASE IN S

KOTAMAKULAPALLI-VILLAGE, GUDUPALLI-MAN



Sketch Appended to
 Proceedings No. 4962/25-1/67
 Date: 9-10

[Signature]
 Director of Mines & Geology
 GOVT. OF ANDHRA PRADESH
 HYDERABAD

[Signature]
 APPLICANT

[Signature]

[Signature]
 ASSISTANT DIRECTOR OF
 MINES AND GEOLOGY,
 PALAMANER,
 CHITTOOR DIST.

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9/3/2018

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

BY RPAD

Office of the
Asst. Director of Mines & Geology,
Palamaner

SHOW CAUSE NOTICE

No.1051/Q2/BG/2007

Dt: 16-02-2018

Sub : Mines and Quarries – Quarry Lease for **Black Granite** over an extent of 0.772 Hectares in Sy.No. 101/2 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor Dist. – Lease held by M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu- lease period from 03-06-2010 to 02-06-2030 – Inspection of quarry lease – certain breaches noticed — Notice Issued – Regarding.

- Ref:- 1) Progs. No.24862/R5-1/2007, Dated.23.01.2010 of the Director of Mines and Geology, A.P.,
2) This office Progs. No.1051/Q/2007, Dated.03-06-2010.
3) Inspection and Survey reports Dated:25-12-2017 of conducted during Maha Check by Team-VIII led by Sri G.Krishnamurthy, Asst. Geologist.

-oOo-

Adverting to the subject and references cited. Through the ref. 1st cited, the Director of Mines and Geology, has granted a quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.No. 101/2 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor District for a period of 20 years in favour of M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu. The same was executed before the Asst. Director of Mines and Geology, Palamaner and issued work orders vide reference 2nd cited and the lease period from 03-06-2010 to 02-06-2030.

In the reference 3rd cited, the Technical Staff inspected the quarry leased area on 25-12-2017 and verified the Pit measurements and reported that you have excavated a quantity of **29774.4 Cbm** within the leased area and **7815.2 CBM** outside the leased area. The details are as follows:

Within the Leased area:-

S.No.	Pit No	Average Measurements		
		Area in sq.mt	Depth (In Meters)	Quantity In Cbm
1	1	390	8	3120
2	2	1870	10	18700
3	3	733.12	10.85	7954.40
Excluding overburen		Total		29774.4

On calculation with percentage of recovery mention in Approved Mining Plan i.e., **15%**, the yield of useful Granite in your lease is **4466.16 Cbm**. As per this office records you have obtained permits for a quantity of **4091.357 Cbm**. There is a stock of **22 blocks** of quantity **38.935 Cbm** within the leased area. Hence the Total quantity comes to **4130.292 cbm**. There is a variation for a quantity of **335.868 cbm** is noticed between yielded quantity and permitted quantity. Hence, it is construed that you have transported the mineral without any permit which attracts Rule 26(1) of A.P.M.M.C.Rules, 1966.

Outside the Leased area:-

S.No.	Pit No	Average Measurements		
		Area in sq.mt	Depth (In Meters)	Quantity In Cbm
1	1 (Top Layer)	627	10.30	6458
2	2 (Under pit)	312	4.35	1357.2
Excluding Overburden		Total		7815.2

On calculation with percentage of recovery mention in Approved Mining Plan i.e., 15%, the yield of useful Granite in your lease is **1172.28 Cbm** and there is a stock of 18 blocks of quantity **35.726 cbm** outside the leased area. Hence, it is construed that you have transported the mineral without any permit which attracts Rule 26(2) of A.P.M.M.C.Rules, 1966.

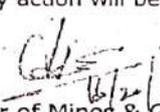
The inspecting officials have also noticed the following violations:-

- You are operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961
- Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(V) of APMMC Rules 1966.
- Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
- Your working pit is more than 6 mts and you are doing quarry operations without forming benches as such your workings are dangerous conditions. Which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.

Further, on verification of the office records, the lessee / company is committed the following breaches:-

- The lessee has not submitted any accounts as required for the purpose of for making Annual Assessment for the mineral revenue before 10th of every month of every month and before 1st July of every month and before 1st July every year which is violation of Rule 10(4) (b) of APMMC Rules, 1966.
- The lessee has not submitted any statutory like Half Yearly Return in Form-F" under rule 41 1 (a) and (b) of GCDR, 1999 since transfer of quarry lease.

In view of the above circumstances, you are hereby requested to show cause within 15 days from the date of receipt of this notice as to why action should not be initiated against you for recovering the Normal Seigniorage Fee along with penalty for the quantity of **335.868 Cbm** within the leased area and **1172.28 cbm** of Black Granite outside the leased area transported in contravention of A.P.M.M.C.Rules, 1966 failing which necessary action will be initiated as per Rule 26(1)&(2) of A.P.M.M.C.Rules, 1966.


 Asst. Director of Mines & Geology(FAC),
 PALAMANER

To,
 Sri J. Venkatesh Babu,
 Prop: M/s Sri Venkata Sal Granites,
 D.No. 19-154, Ganuga Street,
 Kuppam, Chittoor District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of Information.
 Copy submitted to the Deputy Director of Mines and Geology, Kadapa for favour of Information.
 Copy to the Assistant Director of Mines & Geology (Vigilance), Tirupati for information.



GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

Office of the
Asst., Director of Mines and Geology,
Palamaneru

DEMAND NOTICE

No. 1051/Q2/BG/2007

Dated: 22.06.2020

Sub: Mines & Quarries - Quarry Lease for Black Granite over an extent of 0.772 Hectares in Sy.No. 101/2 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor Dist.- Lease held by M/s. Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu - Extraction & transportation of Mineral from within and outside the leased area - Explanation submitted to the Director of Mines & Geology, Ibrahimpatnam - Not Satisfied - Lease determined - Demand Notice issued - Regarding.

- Ref:-1. This office Show Cause Notice No.1051/Q2/BG/2007,Dt. 16-02-2018.
2. Your explanation Dt.27.03.2018.
3. Show Cause Notice No. 1433/R5-1/2018, dt. 13-04-2018 of the Director of Mines & Geology, Ibrahimpatnam.
4. Memo No. 1433/R5-1/2018, dt. 14-02-2019 of the Director of Mines & Geology, Ibrahimpatnam duly enclosing representation submitted by the lease holder dt. 11-02-19.
5. Re-Survey report dt. 16-10-2019 of this Office Surveyor.
6. This office specific report submitted vide Lr. No. 1051/Q2/BG/2007, dt. 13-11-2019 to the Director of Mines & Geology, Ibrahimpatnam.
7. D.Dis Procg. No.1433/D13-2/2018, dt. 13-02-2020 of the Director of Mines & Geology, Ibrahimpatnam.

With reference to the above Quarry Lease, it is to Inform that by Virtue of conditions of grant and the covenants of the lease deed executed, you are already aware that the quarrying is to be done within the leased area and the mineral should be dispatched with prior payment of Seigniorage Fee to the Government.

Through the reference 4th cited, the Director of Mines and Geology, Ibrahimpatnam while forwarding the reply submitted by you and directed this office to submit specific recommendations in the matter along with proof of documentary evidence on breaches rectified by the lessee.

In obedience to the orders of the Director of Mines & Geology, Ibrahimpatnam, this office Surveyor has again Re-Surveyed the leased area in presence of your representative on 16-10-2019. During the course of Inspection, the surveyor verified the lease boundaries with executed lease deed Sketch, after affirming the all boundaries around the leased area and found the workings falls within the leased area and encroached towards Northern side to the leased area. Accordingly, the surveyor has taken measurements of the excavated pits and over burden in presence of your representative and noticed that the measurements tallied with that of measurements noticed during maha check. Hence the Show Cause Notices issued vide reference 1st & 3rd cited are holds good.

In this connection, this office submitted detailed report to the Director of Mines & Geology, Ibrahimpatnam vide reference 6th cited.

Based on the report submitted by this office, the Director of Mines & Geology, Ibrahimpatnam while determining the Quarry Lease under Rule 12(5)(h)(xii) of APMMC Rules 1966 and directed this office to levy the penalty on the evaded quantity from the lease holder.

In this connection, as per the orders of the Director of Mines & Geology, Ibrahimpatnam this office arrived the average category percentage based on the dispatch permits issued, the category of the Granite blocks for the said volumes are as below.

Within the leased area				Outside the leased area			
Super Gangsaw size in Cbm	Mini Gangsaw size in Cbm	Cutter size in Cbm	Total in Cbm	Super Gangsaw size in Cbm	Mini Gangsaw size in Cbm	Cutter size in Cbm	Total in Cbm
113.22	54.48	238.07	405.770	298.461	143.616	730.217	1172.294

Hence, you are liable to pay the Normal Seigniorage Fee and Market Value for the quantity of 405.770 cbm recovered and transported within the leased area as per Rule 26 (1) of APMMC Rules, 1966 and Rupees upto 5 lakhs as fine and double the market value as per Rule 26 (2) of APMMC Rules, 1966 for the quantity of 1172.294 cbm was recovered and transported from outside the leased area.

Misused Quantity of the mineral within the leased area					Quantity recovered & transported from outside the leased area			
Category	Volume in Cbm	Normal Seigniorage Fee in Rs	Market value in Rs	Total in Rs.	Volume in Cbm	Fine in Rs. -	Double the market value in Rs	Total
Super Gangsaw size	113.22	390609	1698300	2088909	298.461	500000	8953830	-
Mini Gangsaw Size	54.48	156630	681000	837630	143.616		3590400	-
Cutter size	238.07	642789	2380700	3023489	730.217		14604340	-
Total	405.77	1190028	4760000	5950028	1172.29	500000	27148570	2,76,48,570

- Note:-1. Seigniorage Fee as Rs. 3450/- per Cbm for Super gangsaw size, Rs. 2875/- per Cbm for Minigangsaw size and Rs. 2700/- per Cbm for Cutter size for Black Granite.
2. Market value taken as Rs.15,000/- per Cbm for Super gangsaw Size, Rs. 12,500/- per Cbm for Mini gangsaw size and Rs. 10,000/- per Cbm for cutter size.

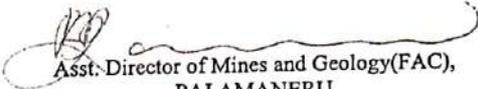
In view of the above, M/s Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu is hereby directed to pay the said amounts i.e., Rs. 3,35,98,598/- (Within the leased area of Rs. 11,90,028/-towards Normal seig. Fee and market value of Rs. 47,60,000/- + Outside the leased area of Rs. 2,71,48,570/- towards double the market value and Fine of Rs. 5,00,000/-) in the following head of account and rectify the other breaches within 15 days from the date of receipt of this notice, failing which necessary action will be initiated as per rules in force.

HEAD OF ACCOUNT FOR NORMAL SEIGNIORAGE FEE

0853 - N.F. M & M Industries
102 - M.C. Fee, Rents & Royalties
02 - Royalty on minor mineral

HEAD OF ACCOUNT FOR FINE

0853 - N.F. M & M Industries
102 - M. C Fee, Rents & Royalties
81 - Other Receipts


Asst. Director of Mines and Geology (FAC),
PALAMANERU

To
Sri J. Venkatesh Babu,
Prop: M/s Sri Venkata Sai Granites,
D.No. 19-154, Ganuga Street,
Kuppam, Chittoor District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, for favour of information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of information.

17.8/2
24/2/20

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY::IBRAHIMPATNAM
[(PRESENT SRI K.RAM GOPAL, I.A.S., DIRECTOR)(F.A.C)]**

D.Dis. Proceedings.No.1433/D13-2/2018

Dated:13.02.2020.

Sub: Mines and Quarries - Quarry Lease for Black Granite over an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Venkata Sai Grnaites, Prop: Sri J.Venkatesh Babu - Certain violations - Noticed - Show Cause Notice issued - Breaches not rectified - Lease determined - Orders - Issued.

- Ref:-
1. DM&G Procs.No.24862/R5-1/2007,dated:23.01.2010.
 2. ADM&G, Palamaner Proc.No.1051/Q2/BG/2007, dated.03.06.2010.
 3. DM&G Memo.No.25925/VG/2017,dt:19.12.2017.
 4. ADM&G, Palamaner Lr.No.1051/Q2/BG/2007, dated:16.02.2018.
 5. This office Show Cause Notice No.1433/R5-1/2018, dt:13.04.2018.
 6. Reply dt:07.05.2018 of M/s Sri Venkata Sai Grnaites, Prop: Sri J.Venkatesh Babu.
 7. ADM&G, Palamaner Lr.No.1051/Q2/BG/2007, dated.13.11.2019.

ORDER:-

Through the reference 1st cited, a quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District has been granted in favour of M/s Sri Venkata Sai Grnaites, Prop: Sri J.Venkatesh Babu for a period of 20 years. The lease was executed by the Assistant Director of Mines & Geology, Palamaner on 17.04.2012 and the lease will be in force up to 16.04.2032 vide reference 2nd cited.

Through the reference 3rd cited, the Director of Mines and Geology constituted special teams, duly deploying the staff from Northern Districts of the State, for taking up inspection of quarries of Granite/Road Metal located in Guntur, Prakasam, Chittoor, Kurnool and Ananthapuram Districts for Prevention of illegal quarrying /transportation of minerals.

Through the reference 4th cited, the Assistant Director of Mines & Geology, Chittoor, proposed the subject lease for determination based on the violations reported by the Special Team. Accordingly, Show Cause Notice has been issued to lessee, vide reference 5th cited, as the lessee committed the following violations:-

1. (i) A Quantity of 335.868 Cbm of Black Granite has been excavated and transported from the leased area in excess to the permitted quantity which is a violation under Rule, 34(1) of APMMC Rules, 1966.
(ii) A Quantity of 1172.280 Cum of Black Granite has been excavated illegally from the area which is not covered by the lease and a quantity of 1136.554 Cbm has been transported leaving a stock of 18 Blocks having total quantity of 35.726 Cbm (outside the leased area), which attracts penal action under Rule, 26(2) of APMMC Rules, 1966.
2. Boundary pillars erected along the leased area are not tallied with the area earmarked in the plan appended to the lease deed sketch, which is violation of Rule12(5)(h)(v) of APMMC Rules, 1966.
3. Not maintained safety measures in consonance with the stipulations under Metalliferous Mines Regulations, 1961 which is violation of condition 21(b) of covenant 8 of Form - G lease deed executed under Rule 8 of APMMC Rules, 1966.

4. Depth of the quarry from its height as crossed 6 mts and no benches are formed as required under Regulation 106 (3) of Metalliferous Mines Regulations, 1961 for safe working.
5. Peripheral buffer of 7.5 mts has not been left from the lease boundary as required under Metalliferous Mines Regulations, 1961.
6. Statutory return in Form-F & G have been submitted as required under Rule 41 (1) (a) & (b) of GCDR, 1999.

Through the reference 6th cited, M/s Sri Venkata Sai Grnaites, Prop: Sri J.Venkatesh Babu submitted his reply and requested to drop action on the show cause notice and the same was forwarded to the Assistant Director of Mines & Geology, Palamaner for his remarks.

Through the reference 7th cited, the Assistant Director of Mines & Geology, Palamaneru reported that violations are not rectified and recommended to determine the subject quarry lease.

Under the circumstances stated above and in exercise of the powers conferred under Rule 12(5)(h)(xii) of AP Minor Mineral Concession Rules, 1966, Quarry Lease held by M/s Sri Venkata Sai Grnaites, Prop: Sri J.Venkatesh Babu for Black Granite over an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District is here by determined and the security deposit is forfeited to Government. Further, the Asst. Director of Mines and Geology, Palamaner is directed to levy the penalty also from the lessee.

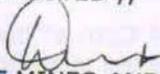
Sd/- K.RAM GOPAL, I.A.S.,
DIRECTOR OF MINES AND GEOLOGY (FAC)

To
M/s Sri Venkata Sai Grnaites,
Prop: Sri J.Venkatesh Babu,
Door. No. 19-154, Ganuga Street,
Kuppam, Chittoor District ----- **[BY RPAD]**

Copy to the Assistant Director of Mines & Geology, Palamaner.
He is directed to take further course of action.

Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //


for DIRECTOR OF MINES AND GEOLOGY



GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES AND COMMERCE (MINES.I) DEPARTMENT

Memo.No.867/M.I(1)/2020-1

Dated:12.08.2020

Sub:-Revisions - Revision Application filed by M/s. Sri Venkata Sai Granites, Chittoor District, against the D.Dis. Proceedings No.1433/D13-2/2018 dt:13.02.2020 of the DM&G, Ibrahimpatnam - Revision Disposed off - Orders - Issued.

- Ref:-
1. From M/s. Sri Venkata Sai Granites, Chittoor District, Revision Application dated:19.02.2020, received on 20.02.2020.
 2. Government Memo.No.867/M.I (1)/2020, Dated:18.06.2020.
 3. From the Assistant Director of Mines & Geology, Palamaner, Letter No.1051/Q2/BG/2007,Dated:22.06.2020.

The DM&G, Ibrahimpatnam has determined the quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.101/2 of Kotamakulampalli Village, Gudupalli Mandal, Chittoor District held by Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu vide D.Dis Proceedings No.1433/D13-2/2018, dt:13.02.2020 as the lessee has excavated and transported the excess quantity of Black Granite of 335.868 Cb.M within the area & 1172.280 Cb.M from the outside the area, not erected the boundary pillars, not maintained safety measures, crossed the depth of the quarry height, not left the peripheral buffer 7.5 Mts from the lease boundary and not submitted the statutory returns in Form -F & G.

2. Aggrieved by the above proceedings M/s. Sri Venkata Sai Granites, Chittoor District, has filed a Revision Application on 19.02.2020 under rule 35-A of APMMC Rules,1966 before the Government and requested the Revisional Authority to set aside the proceedings issued by the Assistant Director of Mines & Geology, Chittoor as he has not encroached nor carried out quarrying operations outside the lease area and ready to construct protective works within the stipulated time after getting necessary clearances.

3. The remarks of the DM&G, Ibrahimpatnam has been called for on the grounds of Revision vide Government Memo No.867/M.I(1)/2020, dt:18.06.2020. The ADM&G, Palamaner has submitted his remarks to Government vide his Letter No.1051/Q2/BG/2007 Dated:22.06.2020 stating that:

- i. A quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.No. 101/2 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor District has been granted by the Director of Mines & Geology, A.P. for a period of 20 years in favour of M/s Venkatasai Granites, Prop. Sri J. Venkatesh Babu vide Progs. No. 24862/R5-1/07, Dt.23.01.2010, but the grantee has not executed within the stipulated period. Subsequently, the Director of Mines & Geology, Ibrahimpatnam has granted extension of time for a period of 30 days vide Procg. No. 24862/R5-1/07, Dt.28.04.2010. The same has been executed by the Asst., Director of Mines and Geology, Palamaner vide Proc.No. 1051/Q/07, Dt.03.06.2010 and the lease will be in force from 03-06-2010 to 02-06-2030.
- ii. The Director of Mines and Geology, Ibrahimpatnam, Vijayawada vide memo No. 25925/Vg/2017, dt. 19-12-2017 has constituted special teams through deploying staff from northern district of the state for taking of inspection of granite quarry leases located in Guntur, Prakasam, Chittoor, Kurnool and Ananthapuram districts from prevention of illegal quarrying and transportation of blocks.
- iii. The special team-VIII have inspected the said quarry leased area on 25-12-2017 and submitted their inspection and survey upon verification of the reports, the surveyor has reported that the lessee is working outside the leased area and within the leased area. The details are as follows:-

::2::

I. Within the Lease area

PIT No.	Average Measurements (Excluding over burden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1	390	8	3120
2	1870	10	18700
3	733.12	10.85	7954.40
Excluding over burdern		Total	29774.4

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in subject lease is 4466.16 Cbm. As per their office records the petitioner/ Lessee have obtained permits for a quantity of 4091.357 Cbm. There is a stock of 22 Blocks of quantity 38.935 Cbm within the leased area. Hence the total quantity comes to 4130.292 cbm. A variation for a quantity of 335.868 cbm is noticed between Permitted quantity and Yielded quantity. Hence, it is construed that the lessee has transported the mineral without any permit which attracts Rule 26(1) of A.P.M.M.C.Rules, 1966.

II. Outside the Leased area:-

PIT No.	Average Measurements (Excluding over burden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1(Top Layer)	627	10.30	6458
2(Under pit)	312	4.35	1357.2
Excluding over burden		Total	7815.2

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in the lease is 1172.28 Cbm and there is a stock of 18 Blocks of quantity 35.726 Cbm outside the leased area. Hence, it is construed that the lessee has excavated & transported the mineral unauthorisedly by encroaching outside the leased area which attracts Rule 26(2) of A.P.M.M.C.Rules, 1966.

iv. The inspecting officials have also noticed the following violations:-

- a) The lessee is operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961.
- b) Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(v) of APMMC Rules 1966.
- c) Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
- d) The working pit is more than 6 mts and the lessee is doing quarry operations without forming benches as such workings are in dangerous conditions. Which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.

(Conti...P3)

::3::

- v. Further, on verification of the office records, the lessee / company is committed the following breaches:-
- a. The lessee has not submitted any accounts as required for the purpose of making Annual Assessment for the mineral revenue before 10th of every month and before 1st July of every year which is violation of Rule 10(4) (b) of APMMC Rules, 1966.
 - b. The lessee has not submitted any statutory like Half Yearly Return in Form-'F' under rule 41 1 (a) and (b) of GCDR, 1999 since transfer of quarry lease.
- vi. Further, the Asst. Director of Mines & Geology, Palamaner has requested the petitioner to show cause within 15 days from the date of receipt of the notice as to why action should not be initiated against him for recovering the Normal Seigniorage Fee along with penalty for 335.868 cbm of Black Granite without permit within the leased area and 1172.28 cbm of Black Granite outside the leased area transported in contravention of A.P.M.C.Rules, 1966 falling which necessary action will be initiated as per Rule 26(1)&(2) of A.P.M.C.Rules, 1966.
- vii. In response to their office Show Cause Notice No. 1051/Q2/BG/2007, dt. 16-02-2018, the petitioner/ lessee has submitted his explanation to each breach wise and requested this office to give him an opportunity to rectify the breaches if any treating it as his first mistake.
- viii. Further, their office has proposed for determination of Quarry Lease to the Director of Mines & Geology, Ibrahimpatnam vide Lr. No. 1051/Q2/BG/2007, dt. 16-02-2018 duly mentioning the breaches committed by the lessee.
- ix. Based on their office determination proposals, the Director of Mines & Geology, Ibrahimpatnam has issued Show Cause Notice No. 1433/R5-1/2018, dt. 13-04-2018 to the petitioner under Rule 12(5)(h)(xii) of APMMC Rules 1966 duly requesting for explanation.
- x. Subsequently, the petitioner has submitted his explanation to the Director of Mines & Geology, Ibrahimpatnam and requested to drop further action on the Show Cause Notice and the same was forwarded to the Assistant Director of Mines & Geology, Palamaner for remarks.
- xi. Further, their office has submitted report to the Director of Mines & Geology, Ibrahimpatnam stating that the lessee has not rectified violations and recommended for determination of subject Quarry Lease.
- xii. Subsequently, the Director of Mines & Geology, Ibrahimpatnam has determined the quarry lease held by the petitioner vide D.Dis. Progs. No. 1433/D13-2/2018, Dt.13.02.2020 under Rule 12(5)(h)(xii) of APMMC Rules 1966. and directed their office to forfeit the security deposit amount to the Government and also directed to levy the penalty from the lessee.
- xiii. Based on the orders of the Director of Mines & Geology, Ibrahimpatnam the Assistant Director of Mines & Geology, Palamaner has proposed to the Post Master, Palamaner to forfeit the security deposit of Rs. 42,460/- vide Lr. No. 1051/Q2/BG/2007, dt. 09-03-2020.
- xiv. In the mean time, the petitioner has filed revision before the Government against the determination orders of the Director of Mines & Geology, Ibrahimpatnam vide No. 1433/D13-2/2018, dt. 13-02-2020 duly requesting to consider his case sympathetically and issue necessary orders to restore his Quarrying operations and obtain transit passes without any hindrances till his Quarry Lease is in force. Falling which, he will be put to further irreparable loss.

(Conti...P4)

::4::

xv. Their office has finalized the Mineral Revenue Assessment for the year 2019-20 tentatively and the petitioner is not having any Mineral Revenue dues to the Government and also verification of their office records. However, as per the orders in determination proceedings of the Director of Mines & Geology, Ibrahimpatnam vide Proc.No. 1433/DI3-2/2018, dt. 13-02-2020, the petitioner has to pay penalty w.r.t the excavations made by him both within the leased area and outside of leased area for a quantity of:-

- I. Within the leased area 335.868 Cbm.
- II. Outside the leased area 1172.28 cbm.

xvi. There is no Quarry Lease applications filed in the subject Quarry Lease area after determination of the Quarry Lease.

4. With the above, the Assistant Director of Mines & Geology, Palamaneru has requested to dismiss the Revision Application with a direction to the petitioner to pay the detected, evaded payments from the leased and outside the leased area.

5. In order to dispose off the Revision Application, a personal hearing was conducted on 24.06.2020 duly giving reasonable opportunity for personal hearing to the Revision Petitioner.

6. After hearing the arguments on both sides, the Revisional Authority hereby allowed the revision application of M/s. Sri Venkata Sai Granites, subject to payment of Rs. 12,00,000/- as penalty on quantity excavated within and outside the leased areas, and set aside the D.Dis. Proceedings 1433/D13-2/2018, Dated: 13.02.2020 of the Director of Mines & Geology, Ibrahimpatnam.

7. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam shall take further necessary action in the matter.

RAMESH CHANDRA SAHU
ASSISTANT SECRETARY TO GOVERNMENT &
DEPUTY SECRETARY TO GOVERNMENT (FAC)

To
The Director of Mines and Geology, Govt., of Andhra Pradesh, Ibrahimpatnam.
M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, Door No.19-154, Ganuga
Street, Kuppam -517427, Chittoor District, (By RPAD)

Copy to:
The Assistant Director of Mines & Geology, Palamaner, Chittoor Dist.
P.S to Hon'ble Minister for Mines & Geology, 3rd Block, AP Secretariat.
SF/SC.

//FORWARDED : : BY ORDER//

P.v.s. Ranga
SECTION OFFICER



APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Challan No: 41121391152020	Challan Creation Date & Time: 28/08/2020 1:25:25 PM
Treasury/PAO Code:1109	STO:STO-Palamaner
CFMS Transaction ID:	40062011482020
Service:	4015-Minor Minerals - Penalty
Major Head:	0853 Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00 Not Applicable
Minor Head:	102 Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00 Not Applicable
Sub-Head:	81 Other Receipts
Detailed Head:	000 Not Applicable
Sub-Detailed Head:	000 Not Applicable
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	1200000.00
Amount In words Rs:	Twelve lakh only
Purpose:	TOWARDS PENALTY for in Sy.No.101/2, Kotamakunapalli Vg, Gudipalli Mandal Govt. Memo no. 867/M.I-1/2020-1 DL. 12.08.2020
Remitter's Name & Address:	J VENKATESH BABU M/S. SRI VENKATASAI GRANITES, D.No.19-154, Ganuga Street, KUPPAM-517425
Remitter's Mobile Number	9182852606
DDO Code:	11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:	Transaction Successful and payment posted
Bank Reference Number:	20200829105206106456
Payment Date:	29/08/2020
Received Rs: 1200000.00	

Note: This Challan does not need enforcement of the treasury



REGD.POST WITH ACK.DUE

Lr.No. DEIAA/AP/CTR-23/2016- 23

Dt: 26.09.2016

Sub: DEIAA, A.P – Chittoor District – 0.772 Ha. Black Granite Mine of M/s Sri Venkata Sai Granites, Sy.No. 101/2, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted on 30.07.2016, seeking Environmental Clearance for the proposed 0.772 Ha. Black Granite Mine at Sy.No. 101/2, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh in favour of M/s. Sri Venkata Sai Granites, It was reported that the nearest human habitation viz., Kothamakulapalli (V) exists at a distance of about 1.5 km from the mine lease area. It was noted that the capital investment of the project is Rs. 30.0 Lakhs and capacity of the project is as follows:

Mining of Black Granite: 300 m³ / annum in 0.772 Ha.

- II. The location of the mine as per the approved mining plan is as follows:

Sl.No	Latitude (N)	Longitude (E)
1.	12°45'36.72"N	78°13'53.10"E

- III. It is a open cast semi-mechanized mine and the life of the mine 20 years. The total mine lease area is 0.772 Ha.

- IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The District Level Expert Appraisal Committee (DEAC) examined the application, in its meeting held on 05.08.2016. The representative of Project Proponent has attended the meeting. The Committee noted that as per information provided by AD, Mines there are no mines existing with more than 5 Ha of mine lease area within 500 mts from the existing mine. After detailed discussion the Committee recommended **ISSUE of EC**. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 05.08.2016 examined the proposal and the recommendations of DEAC and decided to issue EC. The DEIAA, Chittoor district hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986, viz, Notification No.S.O.141(E) dated

15.01.2016 and Notification No.S.O.190(E) dated 20.01.2016 on formation of DEAC & DEIAA, subject to implementation of the following specific and general conditions:

A. Specific Conditions:

I. Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- iv. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- v. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vi. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Whenever any damage to public buildings or monuments is apprehended due to their

proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by mining operations within safe limit.

2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 2.4 KLD. Out of that, 1.0 KLD is used for Water Sprinkling on haul roads; 0.5 KLD is used for development of greenbelt; 0.9 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with District Ground Water Department/State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MOEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

4) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as

possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.

- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.
- v. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.
- vi. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.

B. General Conditions:

- i. This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- iii. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Chittoor District, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- iv. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- v. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

- vii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- viii. The funds earmarked for environmental protection measures (Capital cost Rs. 2.0 Lakhs and Recurring cost Rs. 1.19 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- ix. The Regional Office of MOEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- x. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A3, Industrial Estate, Sanath Nagar, Hyderabad, Zonal Office of Central Pollution Control Board, Bangalore, DEIAA, 1st Floor, APSFC Building, Narasimha Theertam Road, Tirupati and A.P. Pollution Control Board, Hyderabad. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board, SEIAA, A.P. and DEIAA, Chittoor District.
- xiv. The proponent shall obtain all other mandatory clearances from respective departments.
- xv. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvi. Concealing the factual data or submission of false./ fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

- xvii. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xviii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

H. Venkatesh Babu
Member
SUB-COLLECTOR,
TIRUPATI &
MEMBER SECRETARY,
DEIAA, Chittoor Dt. A.P

To
Sri. J.Venkatesh Babu, Proprietor,
M/s. Sri Venkata Sai Granites,
(Mine Lease Area - 0.772 Ha),
D.No. 19-154, Ganuga Street,
Kuppam, Chittoor Dt. - 517425.
Ph: 9000905655.

Copy to:

1. The Chairman, DEAC, Chittoor Dt. A.P. for kind information.
2. The Chairman, SEAC, A.P. for kind information.
3. The Member Secretary, APPCB for kind information.
4. The EE, RO: Tirupati, APPCB for information.
5. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
6. The Secretary, MOEF&CC, GOI New Delhi for kind information.
7. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

(7)



PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY ::PALAMANER
(Present: Sri P. Venugopal, M.Sc., Assistant Director)

PROCEEDINGS NO: 1803/TQL/BG/2020

DATE: 10-12-2021

Sub: Mines and Quarries – Minor Minerals – Transfer of Quarry Lease in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.772 Hectare in Sy.No: 101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor District for the un-expired portion of the lease period i.e., up to **02-06-2030** from M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu–Transfer of Quarry Lease Deed executed – Work Order – Issued.

- Ref: 1. Proc.No. 5410/D13-2/2021,dt: 12-10-2021 of the Director of Mines and Geology, Ibrahimpatnam.
2. ADM&G, Palamaner Lr.No.1803/TQL/BG/2020,dt:23-10-2021
3. Lr.dt:09-12-2021 from Transferee Sri K. Siva Prakash.

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Ibrahimpatnam, has accorded permission for Transfer of Quarry Lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu for Black Granite over an extent of 0.772 Hectare in Sy. No. 101/2 of Kotamakanapalli (V), Gudupalli (M) Chittoor District for the un-expired portion of the lease period i.e., up to 02-06-2030 in favour of Sri K. Siva Prakash under Rule 12(5)(h)(viii)(a) subject to satisfaction of APMMC Rules 1966, other terms and conditions mentioned in the appendix and subsequent Government orders and executive instructions issued thereon from time to time.

Through the reference 2nd cited, the Assistant Director of Mines and Geology, Palamaner has requested the Transferee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before **10-12-2021**.

Further, the Transferee through the reference 3rd cited, has submitted the required documents and paid the necessary advance rentals, Security Deposit amounts within the stipulated period.

In this connection, the Transfer of Quarry Lease Deed is executed today i.e. **10-12-2021** in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.772 Hectare in Sy. No. 101/2 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for the un-expired portion of the lease period i.e., up to **02-06-2030**.

The Transferee Sri K. Siva Prakash is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 0.772 Hectare in Sy.No.101/2 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District as per APMMC Rules 1966 and the rules to be amended from time to time. The transferee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5th April of every year before the Asst. Director of Mines and Geology, Palamaner.

The lessee should submit the Half yearly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Ibrahimpatnam, under copy marked to the Deputy Director of Mines and Geology, Chittoor and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The transferee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further the transferee is hereby directed to submit the "order for change of name as regards the Approved Mining Plan, Environmental Clearance & Consent for Operation within one year from the date of work order.

Further, the transferee should obtain the dispatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The transferee should abide all the terms and conditions as per the Annexure appended to the Grant order scrupulously.

NOTE: *This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.*


Asst. Director of Mines and Geology,
Palamaner.

To
Sri K. Siva Prakash,
S/o Krishnan,
D.No.2/285,
Magai Nagar, Thattiganipalli Village,
Krishangairi-635203.

Copy submitted to:

- The Director of Mines & Geology, Ibrahimpatnam along with Transfer Quarry Lease deed for favour of kind information. (02 sets)
- The Dy. Director of Mines & Geology, Chittoor along with Transfer Quarry Lease deed for favour of kind information.
- The Dy. Director of Mines & Safety, Chennai for favour of kind information.
- The District Collector, Chittoor for favour of kind information.
- The Controller General, IBM, Nagapur for favour of kind information.
- The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of kind information.

Copy to:

- The Deputy Inspector General, Registrations & Stamps, Chittoor for information and necessary action.
- The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Dist.(AP). for information.
- The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH
 Sl.No:6445 Date: 29-11-2021, Rs. 100/-
 Sold to: K. SIVAPRAKASH S/o KRISHNAN, KRISHNAGIRI.
 For Whom : Self.

CW 981949
 B.K. Mamatha
 B.K. MAMATHA
 LICENCED STAMP VENDOR
 L.No.10-05-002/2018
 R.L.No.10-05-001/2021-2023
 #1-249-D8-4, Pennupalem (VU)
 MADANAPALLE MANDAL-517325
 Chittoor Dt., A.P, Pin 5173101999

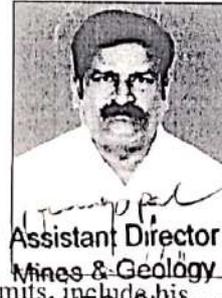
TRANSFER QUARRY LEASE DEED

FORM - G

[See Rule 8]

Form of lease (minor minerals) to private persons

This indenture made on the _____ day of _____ 2021 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and K. SIVA PRAKASH, S/O KRISHNAN, D.NO. 2/285, MANGAI NAGAR, THATTIGANIPALLI VILLAGE, KRISHNAGIRI, TAMILNADU STATE - 6355 203 (here in after called the "LESSEE" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.



Assistant Director
 Mines & Geology

PALAMANER, Chittoor Dist.

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LESSOR
 Asst. Director of Mines & Geology,
 Palamaner

TRANSFER QUARRY LEASE DEED

FORM - G

[See Rule 8]

Form of lease (minor minerals) to private persons

This indenture made on the 10th day of December 2021 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and **K. SIVA PRAKASH, S/O KRISHNAN, D.NO. 2/285, MANGAI NAGAR, THATTIGANIPALLI VILLAGE, KRISHNAGIRI, TAMILNADU** (here in after called the "LESSEE" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.



P. Chaitanyaiah
Assistant Director
Mines & Geology
Palamaner, Chittoor Dist.

1[Whereas the lessee has been granted quarry lease by the Government of Andhra Pradesh on application in 2[Sealed Tender-cum-Public Auction] of the lands in the **Chittoor** District for the purpose of quarrying for **BLACK GRANITE** and has deposited with the Assistant Director of Mines and Geology of Palamaner the sum of Rs. **5,01,800/- [C.F.M.S. CHALLAN NO. 5113875312021, Dt: 08-12-2021 TOWARDS FIVE TIMES SECURITY DEPOSIT]** as security in the shape of National Saving Certificate, duly pledged for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained:

And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the 3[knocked down amount] dead rent and Seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows :-

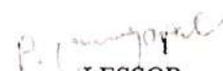
The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the Village of **KOTAMAKANAPALLI** in the sub-registration district of **GUDUPALLI (M)** and registration district of **CHITTOOR (DT)** in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the plan hereunto annexed and therein coloured.

2. These are included in the said demise and for the purposes thereof following liberties:-

- (1) To get from the said demised pieces of land,
- (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.


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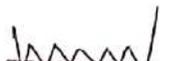

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LESSOR
Asst. Director of Mines & Geology,
Palamaner

-2-

- (3) Generally to do all things which shall be convenient or necessary for getting the **BLACK GRANITE** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.
3. These are excepted and reserved to the lessor out of this demise :-
- (1) All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of land by the lessee.
- (2) Liberty for the lessor or other persons authorized by him to search for work, get, carry away and dispose of the expected minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised, in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such to be settled by arbitration as hereinafter provided.
4. The said demised pieces of land shall be held by the lessee for un-expired portion of the lease period upto **27-01-2030** determinable as hereinafter provided.
5. The lessee hereby agrees to pay during the said term the following 1[X X X] dead rent and seigniorage fee whichever is higher and also all cesses which may, from time to time, be imposed by the Government :-
- (1) The yearly 1[X X] dead rent of Rs. 1,00,360/- in respect of the said demised pieces of land
- (2) A seigniorage fee of Rs.3,450/- per M³ / Rs. 1,150/- per MT for size Super Gang Saw above 300 Cm X 180 Cm, Rs.2,875/- per M³ / Rs. 960/- per MT for Sizes more than 270 Cm X 150 Cm, Rs.2,700/- per M³ / Rs. 900/- per MT for Sizes below 270 Cm X 150 Cm, Rs.1,150/- per M³ / Rs. 385/- per MT for sizes below in 75 Cm for **BLACK GRANITE** in respect of the said demised pieces of land.
6. The lessor may, during the currency of the lease, vary the rate of 2[X X X] dead rent and the seigniorage 3[X X X].
7. It is hereby agreed and declared that in regard to the said 3[knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.
- (i) The said dead rent of Rs. 1,00,360/- shall be paid without any deduction on the 1st working day of February in every year in advance.
- (ii) The said seigniorage fee Rs.3,450/- per M³ / Rs. 1,150/- per MT for size Super Gang Saw above 300 Cm X 180 Cm, Rs.2,875/- per M³ / Rs. 960/- per MT for Sizes more than 270 Cm X 150 Cm, Rs.2,700/- per M³ / Rs. 900/- per MT for Sizes below 270 Cm X 150 Cm, Rs.1,150/- per M³ / Rs. 385/- per MT for sizes below in 75 Cm for **BLACK GRANITE** in respect of the shall be paid before the same is removed from the said demised pieces of land.


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LESSOR
Asst. Director of Mines & Geology,
Palamaner

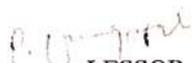
- 3 -

8. The lessee hereby covenants with the lessor as follows :

- (1) To pay the 3[knock down amount] dead rent and seigniorage fee on the days and in manner aforesaid.
- (2) To bear, pay and discharge all existing and future rates, taxes, assessments, Duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
- (2A) Should any rent seigniorage fee other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrear of land revenue.
- (3) Before digging or opening any part of the said demised pieces of land for **BLACK GRANITE** carefully to remove the surface soil to a depth of at least Six (6) meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
- (4) To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- (5) Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. 5[A quarry lease granted by sealed tender-cum-public for sand-is not open for transfer.]
- (6) After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.
- (7) That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain completed and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8) That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.


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LESSOR
Asst. Director of Mines & Geology,
Palamaner

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- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time see fit to impose regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the being in force regulating the working of quarries.
- (11) That the lessee shall not without the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timber or trees on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- (13) That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of 'subsistent material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.
- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of [the Director of Mines and Geology] and without payment of the Seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate [the Director of Mines and Geology] the discovery of such new minerals and obtain his permission with a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced Seigniorage fee and acreage assessment.
- (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (16) That this lease may be terminated in respect of the whole or any part of the premises by six month notice in writing on either side.
- (17) That on such determination the lessee shall have no right to compensation of any kind.



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LESSOR
Asst. Director of Mines & Geology,
Palamaner

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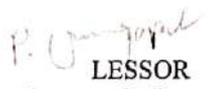
- (18) That the "[knock-down amount] / dead rent, and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
- (19) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.
- (20) In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules, 1999 and the marble Development and Conservation Rules, 2002, respectively".
- (21) (a) The lessee shall follow and erect the provisions of Labour Laws pertaining to the employment, payment of wages and other welfare measures to the Labour who are employed in quarries and mines.
 (b) The lessee further shall take all precautionary measures in conducting mining operations as per the relevant stipulations made under Metalliferous Mines Regulations, 1961.
 (c) If the lessee violates the provisions as stipulated above, necessary action shall be taken for cancellation of the lease after obtaining the information from the concerned departments after giving an opportunity."
- (22) The Conduct of Mining operations at the lease areas of Granite and the 31 newly added minor minerals shall be subject to the mile stones listed in Schedule IV with respect to production ("Production Requirement") and the annual production to be achieved every year.
9. The lessor hereby covenants with the lessee that on the lessee paying the 2[knock down amount] dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him
- 3[9-A] Government reserves the rights:-**
- (v) to cancel the quarry lease granted and executed under these rules after giving a previous notice.
- (vi) to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.]
10. It is hereby expressly agreed as follows :-
- (1) If any part of the 2 [knock - down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of Rs. 05,01,800/-, to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any reach or non-observance of the lessee's covenants herein contained.



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LESSOR
Asst. Director of Mines & Geology,
Palamaner

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- (2) *[The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same].
- (3) If the lessee shall have paid the '[knock-down amount] dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of Rs. 05,01,800/- shall be returned to him-at the expiration of the said term **Un-expired portion upto 27-01-2030 Years.**
- (4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the 1[knock-down amount] dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology whose decision thereon shall be final and binding on the parties thereto. In witness where of **SRI P. VENUGOPAL**, Assistant Director of Mines and Geology of Palamaner acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

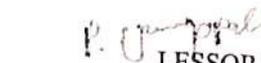
THE SCHEDULE

Name of Mandal	Name of Village	Survey Filed	Extent	BLACK GRANITE Assessment Nos.	Boundaries North, South, West & East
1	2	3	4	5	6
Gudupalli	Kotamakanapalli	S.No. 101/2	0.772 Ha.	ADR Rs. 1,00,360/- LA Rs. 100/- CLA Rs. 100/- Dead Rent / Seig. Fee whichever is higher will be charged and amendments thereon	North - Sy.no. 101/3 of Kotamakanapalli (Vg) East - Sy.no. 103/4 of Kotamakanapalli (Vg) and Existing quarry lease for M/s Venkata Sai Granites South - Sy.no. 89 of Kotamakanapalli (Vg) West - Sy.no. 101/1 of Kotamakanapalli (Vg)

Signed and delivered by the above name in the presence of -----


TRANSFEROR


TRANSFEEEE


LESSOR
Asst. Director of Mines & Geology,
Palamaner

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY: IBRAHIMPATNAM
 [PRESENT: SRI V.G.VENKATA REDDY, DIRECTOR]

Proceedings No.5410/D13-2/2021

Dated:12-10-2021

Sub: Mines & Quarries - Transfer of Quarry Lease for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu to Sri K.Siva Prakash - Orders - Issued.

- Ref: 1. Transfer of Quarry Lease application dated:20.07.2020 filed by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu.
 2. ADM&G, Palamaneru File No.1803/TQL/2020, dt:09.06.2021.
 3. This Office Letter No.5410/D13-2/2021, dated.07.09.2021.
 4. ADM&G, Palamaneru Letter No.1803/TQL/2021, dt:17.09.2021.

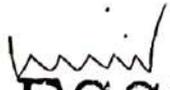
ORDER:

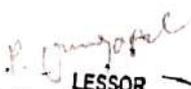
Through the reference 1st cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has filed an application for transfer of quarry lease held by them for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 02.06.2030. The said application was received by the Asst. Director of Mines & Geology, Palamaneru on 20.07.2020.

Through the reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru has submitted proposals duly recommending for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu to Sri K.Siva Prakash in the subject area for the unexpired period up to 02.06.2030, subject to satisfaction of terms and conditions laid down in APMMC Rules, 1966.

Through the reference 3rd cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu is requested to pay three (3) times of Dead Rent per Hectare as Charges for transfer and the charges shall be remitted in Head of Account No.0853-102-81 keeping in view of G.O.Ms.No.58, dt:08.03.2019 and submit originals before the Assistant Director of Mines & Geology, Palamaneru within 30 (thirty days) from the date of receipt of this letter.

Through the reference 4th cited, the Asst. Director of Mines & Geology, Palamaneru has submitted further report in response to this office letter dt:07.09.2021 and reported that the transferor i.e. M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has paid equivalent to three (3) times Dead Rent per Hectare and submitted the original challan to his office and requested to consider the transfer of quarry lease in favour of Sri K.Siva Prakash in the subject area.


LESSEE


LESSOR
 Asst. Director of Mines & Geology
 PALAMANER, Chittoor District.

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In view of the above circumstances stated above and in exercise of the powers conferred under Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966, the permission is hereby accorded for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District transferred in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 27.01.2030, subject to satisfaction of APMMC Rules, 1966, other terms and conditions mentioned in the Appendix and subsequent Government orders and executive instructions issued there on from time to time. Further, the Assistant Director of Mines & Geology, Palamaneru to take further necessary action as per rules in force.

Encl:(RoE)

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

To
M/s Sri Venkata Sai Granites,
Prop: Sri J.Venkatesh Babu,
D.No.19-154, Ganuga Street,
Kuppam, Chittoor District - 517 425 ----- [BY RPAD]

Sri K.Siva Prakash,
S/o.Krishnan, D.No.2/285,
Mangai Nagar, Thattiganipalli Village,
Krishnagiri - 635 203, Tamilnadu State ----- [BY RPAD]

Copy to the Assistant Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines & Geology, Chittoor.

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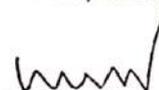
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for DIRECTOR OF MINES & GEOLOGY

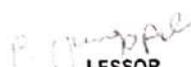
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Asst. Director of Mines & Geology
PALAMANER, Chittoor District.

APPENDIX TO PROCEEDINGS NO.5410/D13-2/2021, DATED:12-10-2021

1. The **Transferee** shall execute the transfer quarry lease deed within **sixty days** from the date of issue of this order.
2. The transferee shall pay compensation for any loss/injure/damage done to the person or to his property as per Rule 12(5)(h)(iv) of APMMC Rules, 1966
3. The Transferee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) and 28(2) of APMMC Rules, 1966.
4. The Transferee should without delay send to the ADM&G concerned a report of any accident involving death of injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease as per Rule 12(5)(h)(vi) of APMMC Rules, 1966.
5. The Transferee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology as per Rule 12(5)(h)(viii) of APMMC Rules, 1966.
6. In case of non-existence of mineral based industry, the transferee shall establish the mineral based industry within 2 years from the date of execution of transfer lease deed. If the Industry is not established within two (2) years, no further extension of time shall be granted and the lease shall be cancelled, as per Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966.
7. The Transferee should obtain permission of the ADM&G concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government as per Rule 12(5)(h)(ix) of APMMC Rules, 1966.
8. If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for quarrying the same as per Rule 12(5)(h)(x) of APMMC Rules, 1966.
9. The transferee should obtain permission for Granite waste sold as road metal as per Rule 12(5)(h)(xvi) of APMMC Rules, 1966.
10. The transferee shall submit the annual accounts every year as per Rule 10(4)(b) and maintain true accounts of the quantity and other particulars under Rule 28 (3) of APMMC Rules, 1966.
11. As per Rule 44 of Granite Conservation and Development Rules 1999, when the ownership of a prospecting license or a granite quarry lease is transferred, the previous owner or his agent shall make over to the new owner or his agent within a period of seven days of the transfer of the ownership, borehole cores preserved if any, all plans, sections, reports, registers and other records maintained in pursuance of the Act, rules or orders made thereunder, and all correspondence relevant thereto relating to the prospecting licence or granite quarry lease; and when the requirements of these rules have been duly complied with, both previous and the new owners or their respective agents shall forthwith send to the State Government or any person authorised in this behalf by that Government a detailed list of borehole cores, plans, sections, reports, registers and other records that have been transferred. Hence, it is the duty of the transferee to see that all the relevant documents are shared with him/ her and the transferee shall be held responsible in case of any discrepancies, whatsoever, after the transfer of ownership.


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LESSOR
 Asst. Director of Mines & Geology
 PALANANER, Chittoor District.

12. The Transferee should carryout Quarrying / Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
13. The Transferee should stock the non-saleable granite reject, small granite blocks suitable for possible use in manufacturing of bricks, flooring, wall tiles, etc., and shall not be used as road metal or stone aggregate and such material shall be segregated from the dumps of granite rejects and stored separately for future use as far as possible, whenever such dumps are worked for recovery of stone aggregate or used as quarry backfill as per Rule 22 of Granite Conservation and Development Rules 1999.
14. The Transferee shall submit to the State Government or any person authorised in this behalf by that Government, a copy of the plans and sections maintained under Granite Conservation and Development Rules 1999, as and when required by the Government or such person, as the case may be as per Rule 27 & 28 of Granite Conservation and Development Rules 1999.
15. The Transferee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act 1986, Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
16. The Transferee should submit the notice of intimation of opening quarry / mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of re-opening of a quarry, quarterly and annual returns, certain appointments / resignation / Termination / changes of address and records of bore holes as per Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
17. The transferee should submit within the time specified in respect of such returns, a half yearly return in Form F and an annual return in Form G, as per Rules 41(1) a&b of Granite Conservation and Development Rules 1999.
18. The Transferee should observe all the conditions and statutory provisions under Mines and Minerals (Development and Regulation) Act, 1957, and rules made there under viz., Andhra Pradesh Minor Mineral Concession Rules, 1966, Andhra Pradesh Mineral Dealers Rules, 2000, Mines Act, 1952, Mines and Metalliferous Regulations, 2019 and other State and Central Acts and Rules and instructions which are applicable, and their subsequent amendments, if any.
19. The Transferee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry / mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations / Mining Operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
20. The Transferee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum wages Act 1948 and its subsequent amendments, if any.

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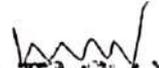
LESSOR
Asst. Director of Mines & Geology
PALAMANER, Chittoor District.

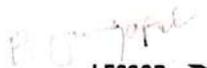
21. The Transferee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
22. The Transferee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary, for smooth conducting of quarrying operations in the area granted.
23. Further, the Transferee should without any condition permit the adjacent and nearby licensed lease holder for the movement of men and material through the area granted in case directed by the ADM&G concerned.
24. The Transferee shall on their own to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the Government to give physical possession of the land in question of the grantee.
25. The Transferee should not work within 45 meters of any railway or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations, 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface Reservoir as per Regulation 127 of Metalliferous Mines Regulations, 1961 with regard to the safety margins.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY


LESSEE


LESSOR
Asst. Director of Mines & Geology
PALAMANER, Chittoor District.

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH LACK.DUE

Order No. DEIAA/AP/CTR-23/2016/23/169.74

21/01/2022

Sub: SEIAA, A.P. – 0.772 Ha Black Granite Mine of M/s.Sri Venkata Sai Granites at Sy. No. 101/2, Kotamakunapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh – Transfer of Environmental Clearance- Issued - Reg.

- Ref: 1. Order No. DEIAA/AP/CTR-23/2016-23, dated 06.09.2016.
2. The Asst. Director of Mines and Geology, Palamaner vide Procd.No. 1803/TQL/BG/2020, dt.10.12.2021.
3. Representation received from Sri K Siva Prakash on 26.12.2021 (SIA/AP/MIN/247636/2021).

- I. The SEIAA, A.P issued EC order vide reference 1st cited, to the 0.772 Ha Black Granite Mine of M/s.Sri Venkata Sai Granites at Sy. No. 101/2, Kotamakunapalli Village, Gudupalli Mandal, Chittoor District, A.P with production capacity of Black Granite Mine – 300 m³/Annum. Life of Mine is 20 Years.
- II. Sri K Siva Prakash vide reference 3rd cited requested for transfer of EC order from M/s.Sri Venkata Sai Granites to Sri K Siva Prakash by stating that the Asst. Director of Mines and Geology, Palamaner vide Procd.No.1803/TQL/BG/2020, dt.10.12.2021 has transferred the mine lease from M/s.Sri Venkata Sai Granites to Sri K Siva Prakash.
- III. The Asst. Director of Mines & Geology, Palamaner has transferred the mine lease from M/s.Sri Venkata Sai Granites to Sri K Siva Prakash vide Procd.No.1803/TQL/BG/2020, dt.10.12.2021. The project proponent submitted copy of the NOC through online.
- IV. The above issue was examined by the State Level Environment Impact Assessment Authority (SEIAA) meeting held on 05.01.2022 & 06.01.2022 and decided to transfer Environmental Clearance in favor of Sri K Siva Prakash.
- V. The SEIAA, AP. is hereby transfers the Environmental Clearance in the name of Sri K Siva Prakash with all terms and conditions stipulated in the EC order vide reference 1st cited remain the same.

Special

Secretary To Govt

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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To

Sri K Siva Prakash,
D.No.2/285, Mangai Nagar,
Thattigani Palli Village,
Krishnagiri District, Tamilnadu-635203,
Ph.No. +91 9789941111 / 9391052525

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupati, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. M/s.Sri Venkata Sai Granites, C/o.Sri Venkatesh Babu, D.No.154, Ganuga Street, Newpet, Kuppam, Chitter District-517425 for information.
7. The Asst. Director of Mines & Geology, Palamaner for information.

Signed by Dr P V

SCHEDULE – A

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trail runs.

SCHEDULE – B**Water:**

1. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	Quantity (In KLD)
1	Dust suppression	1.0
2	Domestic (Plant)	0.9
3	Green belt	0.5
Total:		2.4

2. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total (KLD)	Mode of disposal
1.	Domestic	0.7	Septic tank followed by soak pit
Total		0.7	

Air:

3. The project authority shall carry out only semi-mechanized open casting mining. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method to control dust emissions.
4. The project authority shall not carry out any blasting operations.
5. Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
- Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid waste:

7. The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Method of Disposal
1.	Over burden (Top soil & rock waste) - 7,395 m ³ / 5 years	Shall be dumped in the dump yard earmarked in the mining plan.

Other conditions:

8. The rock waste shall be dumped in the dump yard within the quarry lease area and the project authority shall not dump the overburden soil outside the quarry lease area under no circumstances.
9. The project authority shall adopt and maintain the following measures to control erosion of dumps:
- o Retention/toe walls shall be provided at the foot of the dumps.
 - o Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
 - o Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
10. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
11. The project authority shall develop greenbelt along the boundary of the mine lease area with tall growing trees with native species.
12. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
M/s Sri Venkata Sai Granites
(Mine lease area – 0.772 Ha)
Sri J.Govindappa Chetty, Proprietor,
D.No.154, Ganuga street,
Kuppam, Newpet,
Chittoor District – 517 425.


ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL
1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: jceezoknl@gmail.com

CONSENT ORDER
Order No. CTR-1113 /APPCB/ZO-KNL/CFO /2021
Date: 14.02.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s Sri Venkata Sai Granites
 (0.772 Ha), Sy.No.101/2, Kotamakulapalli (V),
 Gudupalli (M), Chittoor District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.7	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Product / Activity	Extent	Capacity
1.	Mining of Black Granite	0.772 Ha	300 m ³ /Annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

This Consent order shall be valid for a period ending with 31.12.2023 or the expiry date of mine lease period issued by the Govt. of A.P., whichever is earlier.

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)
ZONAL OFFICE, KURNOOL

To

M/s Sri Venkata Sai Granites
 (0.772 Ha), Sy.No.101/2, Kotamakulapalli (V),
 Gudupalli (M), Chittoor District

Copy to the Environmental Engineer, Regional Office, Tirupati for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

Validity unknown

 Digitally Signed By Sri Venkata Venkata Bhaskara
 Rao (Personal)
 Date : 14-Feb-2022 16:40:10 ST

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B**WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Purpose	Quantity (KLD)
1	Dust suppression	1.0 KLD
2	Domestic	0.9 KLD
3	Greenbelt	0.5 KLD
4	Total	2.4 KLD

Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)
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AIR :

- 3) The mine operator shall comply with ambient air quality standards of $\text{SO}_2 - 80 \mu\text{g}/\text{m}^3$; $\text{NO}_x - 80 \mu\text{g}/\text{m}^3$; $\text{PM}_{2.5} - 60 \mu\text{g}/\text{m}^3$; $\text{PM}_{10} - 100 \mu\text{g}/\text{m}^3$, measured at mine premises at the periphery of the mine area.
Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.
- Noise Levels:** Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)
- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
- 5) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - In case the green belt is not possible in the surroundings compensatory green belt can be developed.

SOLID WASTE:

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Overburden (Top soil & rock waste)	7,395 m^3 / years	Non Hazardous	Shall be disposed in the earmarked area as per the approved mining plan.

- 9) The mine holder shall dispose the solid waste in an earmarked area as per the approved mine plan only.

GENERAL CONDITIONS:

- 10) The mine operator shall not increase the lease area against the grant of mine lease.
- 11) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 12) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 13) The following rules and regulations notified by the MOEF&CC, GoI shall be implemented.
- Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - Batteries (Management & Handling) Rules, 2001 and Amendments thereof.
 - E-waste (Management) Rules, 2016.
 - Plastic Waste Management Rules, 2016.
 - Construction and demolition waste Management Rules, 2016.
 - Fly Ash Notification, 2016.
 - Solid Waste Management Rules, 2016.
- 14) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details
 - Quantity of Effluents generated, treated, recycled/reused.

- c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.
- 15) The proponent shall scrupulously comply with conditions stipulated in the Environmental Clearance vide order No.DEIAA/AP/CTR-23/2016-23, dt. 06.09.2016.
 - 16) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CFE/CFO of the Board.
 - 17) The mine operator shall not manufacture any other products without obtaining CFE / CFO of the Board.
 - 18) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
 - 19) All the waste material should be accommodated within the Mining Lease Area.
 - 20) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
 - 21) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, levelled and be properly drained.
 - 22) Suitable tree species should be planted on either side of the haul roads.
 - 23) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
 - 24) Fugitive emissions from all the sources shall be controlled regularly.
 - 25) Mining shall be carried out as per approved Mining plan.
 - 26) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
 - 27) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 - 28) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
 - 29) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)
ZONAL OFFICE, KURNOOL**

To

**M/s Sri Venkata Sai Granites
(0.772 Ha), Sy.No.101/2, Kotamakulapalli (V),
Gudupalli (M), Chittoor District**



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL
 1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912, Fax: 08518-233619
 e-mail: jceezoknl@gmail.com

Order.No.CTR - 1113/APP/PCB/ZO-KNL/2021-

Date:30.03.2022

Sub:- PCB – ZO – KNL – Consent for Operation (CFO) – M/s.Sri Venkata Sai Granites – 0.772 Ha) Sy.No.101/2, Kotamakulapalli (V), Gudupalli (M), Chittoor district – Change of name - **Amendment to CFO Orders** – Issued – Reg.

Ref:- 1. Name change E.C. Order No. DEIAA/AP/CTR – 23/2016/23/169.74, dt. 21.01.2022.
 2. CFO order No.CTR - 1113/APP/PCB/ZO-KNL/CFO/2021, dated 14.02.2022 valid upto 31.12.2023
 3. Industries request letter dt.19.03.2022.

In the reference 1st cited, the District Level Environment Impact Assessment Authority (DEIAA), Andhra Pradesh, Gol approved transfer of the Environmental Clearance from **M/s.Sri Venkata Sai Granites (0.772 Ha), Sy.No.101/2, Kotamakulapalli (V), Gudupalli (M), Chittoor district** to **M/s.Sri K.Siva Prakash (0.772 Ha), Sy.No.101/2, Kotamakulapalli (V), Gudupalli (M), Chittoor district** and keeping the conditions same. The Board vide reference 2nd cited, issued Consent for Operation (CFO) order to **M/s.Sri Venkata Sai Granites (0.772 Ha)** to carryout Mining of Black Granite – 300 m³/annum with a validity period upto 31.12.2023.

The proponent of the mine requested the Board for amendment to CFO order dt. 14.02.2022 for change of name from **M/s.Sri Venkata Sai Granites** to **M/s Sri K.Siva Prakash**.

The Board after careful examination of the representation name change effected in EC hereby issues the following amendment to the CFO order issued by the Board vide reference 1st and 2nd cited.

The name of the mine mentioned in CFO order i.e., "**M/s.Sri Venkata Sai Granites**" hereafter shall be read as "**M/s Sri K.Siva Prakash**".

All other conditions mentioned in the CFO Order issued vide reference 2nd cited remain the same.

VENKATA
 NARAHARI PRASAD
 MARRI

Digitally signed by VENKATA
 NARAHARI PRASAD MARRI
 Date: 2022.03.30 16:50:34
 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)
ZONAL OFFICE, KURNOOL

To
M/s.Sri K.Siva Prakash
(Formerly M/s.Sri Venkata Sai Granites)
(Black Granite Mine - 0.772 Ha),
Sy.No.101/2, Kotamakulapalli (V),
Gudupalli (M), Chittoor district.

Copy to the Environmental Engineer, Regional Office, Tirupati for information and necessary action.



PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY ::PALAMANER
(Present: Sri P. Venugopal, M.Sc., Assistant Director)

PROCEEDINGS NO: 1803/TQL/BG/2020

DATE: 10-12-2021

Sub: Mines and Quarries – Minor Minerals – Transfer of Quarry Lease in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.772 Hectare in Sy.No: 101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor District for the un-expired portion of the lease period i.e., up to **02-06-2030** from M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu–Transfer of Quarry Lease Deed executed – Work Order – Issued.

- Ref: 1. Proc.No. 5410/D13-2/2021,dt: 12-10-2021 of the Director of Mines and Geology, Ibrahimpatnam.
2. ADM&G, Palamaner Lr.No.1803/TQL/BG/2020,dt:23-10-2021
3. Lr.dt:09-12-2021 from Transferee Sri K. Siva Prakash.

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Ibrahimpatnam, has accorded permission for Transfer of Quarry Lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu for Black Granite over an extent of 0.772 Hectare in Sy. No. 101/2 of Kotamakanapalli (V), Gudupalli (M) Chittoor District for the un-expired portion of the lease period i.e., up to 02-06-2030 in favour of Sri K. Siva Prakash under Rule 12(5)(h)(viii)(a) subject to satisfaction of APMMC Rules 1966, other terms and conditions mentioned in the appendix and subsequent Government orders and executive instructions issued thereon from time to time.

Through the reference 2nd cited, the Assistant Director of Mines and Geology, Palamaner has requested the Transferee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before **10-12-2021**.

Further, the Transferee through the reference 3rd cited, has submitted the required documents and paid the necessary advance rentals, Security Deposit amounts within the stipulated period.

In this connection, the Transfer of Quarry Lease Deed is executed today i.e. **10-12-2021** in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.772 Hectare in Sy. No. 101/2 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for the un-expired portion of the lease period i.e., up to **02-06-2030**.

The Transferee Sri K. Siva Prakash is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 0.772 Hectare in Sy.No.101/2 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District as per APMMC Rules 1966 and the rules to be amended from time to time. The transferee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5th April of every year before the Asst. Director of Mines and Geology, Palamaner.

The lessee should submit the Half yearly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Ibrahimpatnam, under copy marked to the Deputy Director of Mines and Geology, Chittoor and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The transferee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further the transferee is hereby directed to submit the "order for change of name as regards the Approved Mining Plan, Environmental Clearance & Consent for Operation within one year from the date of work order."

Further, the transferee should obtain the dispatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The transferee should abide all the terms and conditions as per the Annexure appended to the Grant order scrupulously.

NOTE: *This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.*

Asst. Director of Mines and Geology,
Palamaner.

To
Sri K. Siva Prakash,
S/o Krishnan,
D.No.2/285,
Magal Nagar, Thattiganipalli Village,
Krishangairi-635203.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam along with Transfer Quarry Lease deed for favour of kind information. (02 sets) *
The Dy. Director of Mines & Geology, Chittoor along with Transfer Quarry Lease deed for favour of kind information.
The Dy. Director of Mines & Safety, Chennai for favour of kind information.
The District Collector, Chittoor for favour of kind information.
The Controller General, IBM, Nagapur for favour of kind information.
The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of kind information.

Copy to:

The Deputy Inspector General, Registrations & Stamps, Chittoor for information and necessary action.
The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-S24101, Nellore Dist.(AP). for information.
The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sl. No :6445 Date: 29-11-2021, Rs. 100/-

Sold to: K. SIVAPRAKASH S/o KRISHNAN, KRISHNAGIRI.

For Whom : Self.

CW 981949

B.K. MAMATHA
B.K. MAMATHA
LICENCED STAMP VENDOR
L.No.10-05-002/2018
RL.No.10-05-001/2021-2023
#1-249-DB-4, Ponnusipaluru (V.O.)
MADANAPALLE MANDAL-517325
Chittoor DL, A.P, Ph: 9092191999

TRANSFER QUARRY LEASE DEED

FORM - G

[See Rule 8]

Form of lease (minor minerals) to private persons

This indenture made on the 10th day of December 2021 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and K. SIVA PRAKASH, S/O KRISHNAN, D.NO. 2/285, MANGAI NAGAR, THATTIGANIPALLI VILLAGE, KRISHNAGIRI, TAMILNADU STATE - 6355 203 (here in after called the "LESSEE" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.



Assistant Director
Mines & Geology

PALAMANER, Chittoor Dist.

TRANSFEROR

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LESSOR

Asst. Director of Mines & Geology,
Palamaner

TRANSFER QUARRY LEASE DEED

FORM - G

[See Rule 8]

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Assistant Director
Mines & Geology

1[Whereas the lessee has been granted quarry lease by the Government of Andhra Pradesh on application in 2[Sealed Tender-cum-Public Auction] of the lands in the Chittoor District for the purpose of quarrying for **BLACK GRANITE** and has deposited with the Assistant Director of Mines and Geology of Palamaner the sum of Rs. 5,01,800/- [C.F.M.S. CHALLAN NO. 5113875312021, Dt: 08-12-2021 TOWARDS FIVE TIMES SECURITY DEPOSIT] as security in the shape of National Saving Certificate, duly pledged for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained:

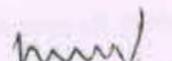
And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the 3[knocked down amount] dead rent and Seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows :-

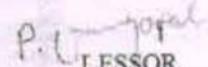
The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the Village of **KOTAMAKANAPALLI** in the sub-registration district of **GUDUPALLI (M)** and registration district of **CHITTOOR (DT)** in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the plan hereunto annexed and therein coloured.

2. These are included in the said demise and for the purposes thereof following liberties:-

- (1) To get from the said demised pieces of land,
- (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.


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LESSOR
Asst. Director of Mines & Geology,
Palamaner

-2-

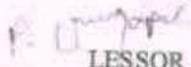
- (3) Generally to do all things which shall be convenient or necessary for getting the **BLACK GRANITE** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.
3. These are excepted and reserved to the lessor out of this demise :-
- (1) All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of land by the lessee.
- (2) Liberty for the lessor or other persons authorized by him to search for work, get, carry away and dispose of the expected minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised, in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such to be settled by arbitration as hereinafter provided.
4. The said demised pieces of land shall be held by the lessee for un-expired portion of the lease period upto **27-01-2030** determinable as hereinafter provided.
5. The lessee hereby agrees to pay during the said term the following 1[X X X] dead rent and seigniorage fee whichever is higher and also all cesses which may, from time to time, be imposed by the Government :-
- (1) The yearly 1[X X] dead rent of Rs. 1,00,360/- in respect of the said demised pieces of land
- (2) A seigniorage fee of Rs.3,450/- per M³ / Rs. 1,150/- per MT for size Super Gang Saw above 300 Cm X 180 Cm, Rs.2,875/- per M³ / Rs. 960/- per MT for Sizes more than 270 Cm X 150 Cm, Rs.2,700/- per M³ / Rs. 900/- per MT for Sizes below 270 Cm X 150 Cm, Rs.1,150/- per M³ / Rs. 385/- per MT for sizes below in 75 Cm for **BLACK GRANITE** in respect of the said demised pieces of land.
6. The lessor may, during the currency of the lease, vary the rate of 2[X X X] dead rent and the seigniorage 3[X X X].
7. It is hereby agreed and declared that in regard to the said 3[knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.
- (i) The said dead rent of Rs. 1,00,360/- shall be paid without any deduction on the 1st working day of February in every year in advance.
- (ii) The said seigniorage fee Rs.3,450/- per M³ / Rs. 1,150/- per MT for size Super Gang Saw above 300 Cm X 180 Cm, Rs.2,875/- per M³ / Rs. 960/- per MT for Sizes more than 270 Cm X 150 Cm, Rs.2,700/- per M³ / Rs. 900/- per MT for Sizes below 270 Cm X 150 Cm, Rs.1,150/- per M³ / Rs. 385/- per MT for sizes below in 75 Cm for **BLACK GRANITE** in respect of the shall be paid before the same is removed from the said demised pieces of land.



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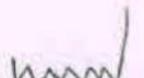
LESSOR
Asst. Director of Mines & Geology,
Palamaner

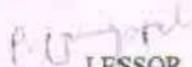
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8. The lessee hereby covenants with the lessor as follows :

- (1) To pay the 3[knock down amount] dead rent and seigniorage fee on the days and in manner aforesaid.
- (2) To bear, pay and discharge all existing and future rates, taxes, assessments, Duties, impositions, outgoing and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
- (2A) Should any rent seigniorage fee other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/lessees within the prescribed time, the same may be recovered together with simple interest due thereon at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrear of land revenue.
- (3) Before digging or opening any part of the said demised pieces of land for **BLACK GRANITE** carefully to remove the surface soil to a depth of at least Six (6) meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
- (4) To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- (5) Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. 5[A quarry lease granted by sealed tender-cum-public for sand-is not open for transfer.]
- (6) After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.
- (7) That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain completed and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8) That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.


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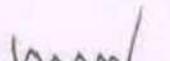

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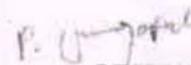

LESSOR
Asst. Director of Mines & Geology,
Palamaner

- 4 -

- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the being in force regulating the working of quarries.
- (11) That the lessee shall not without the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timber or trees on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- (13) That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of 'subsistent material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.
- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of 1[the Director of Mines and Geology] and without payment of the Seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate 1[the Director of Mines and Geology] the discovery of such new minerals and obtain his permission with a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced Seigniorage fee and acreage assessment.
- (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (16) That this lease may be terminated in respect of the whole or any part of the premises by six month notice in writing on either side.
- (17) That on such determination the lessee shall have no right to compensation of any kind.

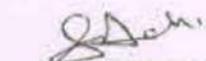

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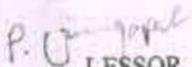

LESSOR
Asst. Director of Mines & Geology,
Palamaner

- 5 -

- (18) That the "[knock-down amount] / dead rent, and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
- (19) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.
- (20) In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules, 1999 and the marble Development and Conservation Rules, 2002, respectively".
- (21) (a) The lessee shall follow and erect the provisions of Labour Laws pertaining to the employment, payment of wages and other welfare measures to the Labour who are employed in quarries and mines.
- (b) The lessee further shall take all precautionary measures in conducting mining operations as per the relevant stipulations made under Metalliferrous Mines Regulations, 1961.
- (c) If the lessee violates the provisions as stipulated above, necessary action shall be taken for cancellation of the lease after obtaining the information from the concerned departments after giving an opportunity."
- (22) The Conduct of Mining operations at the lease areas of Granite and the 31 newly added minor minerals shall be subject to the mile stones listed in Schedule IV with respect to production ("Production Requirement") and the annual production to be achieved every year.
9. The lessor hereby covenants with the lessee that on the lessee paying the 2[knock down amount] dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him
- 3[9-A] Government reserves the rights:-
- (v) to cancel the quarry lease granted and executed under these rules after giving a previous notice.
- (vi) to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.]
10. It is hereby expressly agreed as follows :-
- (1) If any part of the 2 [knock - down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of Rs. 05,01,800/-, to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any reach or non-observance of the lessee's covenants herein contained.


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LESSOR
Asst. Director of Mines & Geology,
Palamaner

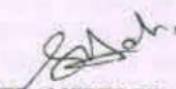
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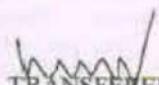
- (2) * [The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same].
- (3) If the lessee shall have paid the [knock-down amount] dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of Rs. 05,01,800/- shall be returned to him-at the expiration of the said term **Un-expired portion upto 27-01-2030 Years.**
- (4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the [knock-down amount] dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology whose decision thereon shall be final and binding on the parties thereto. In witness where of **SRI P. VENUGOPAL**, Assistant Director of Mines and Geology of Palamaner acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

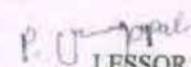
THE SCHEDULE

Name of Mandal	Name of Village	Survey Filed	Extent	BLACK GRANITE Assessment Nos.	Boundaries North, South, West & East
1	2	3	4	5	6
Gudupalli	Kotamakanapalli	S.No. 101/2	0.772 Ha.	ADR Rs. 1,00,360/- LA Rs. 100/- CLA Rs. 100/- Dead Rent / Seig. Fee whichever is higher will be charged and amendments thereon	North - Sy.no. 101/3 of Kotamakanapalli (Vg) East - Sy.no. 103/4 of Kotamakanapalli (Vg) and Existing quarry lease for M/s Venkata Sai Granites South - Sy.no. 89 of Kotamakanapalli (Vg) West - Sy.no. 101/1 of Kotamakanapalli (Vg)

Signed and delivered by the above name in the presence of -----


TRANSFEROR


TRANSFEEE


LESSOR
Asst. Director of Mines & Geology,
Palamaner

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY: IBRAHIMPATNAM
 [PRESENT: SRI V.G.VENKATA REDDY, DIRECTOR]

Proceedings No.5410/D13-2/2021

Dated:12-10-2021

Sub: Mines & Quarries - Transfer of Quarry Lease for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu to Sri K.Siva Prakash - Orders - Issued.

- Ref: 1. Transfer of Quarry Lease application dated:20.07.2020 filed by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu.
 2. ADM&G, Palamaneru File No.1803/TQL/2020, dt:09.06.2021.
 3. This Office Letter No.5410/D13-2/2021, dated.07.09.2021.
 4. ADM&G, Palamaneru Letter No.1803/TQL/2021, dt:17.09.2021.

ORDER:

Through the reference 1st cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has filed an application for transfer of quarry lease held by them for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 02.06.2030. The said application was received by the Asst. Director of Mines & Geology, Palamaneru on 20.07.2020.

Through the reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru has submitted proposals duly recommending for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu to Sri K.Siva Prakash in the subject area for the unexpired period up to 02.06.2030, subject to satisfaction of terms and conditions laid down in APMMC Rules, 1966.

Through the reference 3rd cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu is requested to pay three (3) times of Dead Rent per Hectare as Charges for transfer and the charges shall be remitted in Head of Account No.0853-102-81 keeping in view of G.O.Ms.No.58, dt:08.03.2019 and submit originals before the Assistant Director of Mines & Geology, Palamaneru within 30 (thirty days) from the date of receipt of this letter.

Through the reference 4th cited, the Asst. Director of Mines & Geology, Palamaneru has submitted further report in response to this office letter dt:07.09.2021 and reported that the transferor i.e. M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has paid equivalent to three (3) times Dead Rent per Hectare and submitted the original challan to his office and requested to consider the transfer of quarry lease in favour of Sri K.Siva Prakash in the subject area.

LESSEE

LESSOR
 Asst. Director of Mines & Geology
 PALAMANER, Chittoor District.

= 2 =

In view of the above circumstances stated above and in exercise of the powers conferred under Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966, the permission is hereby accorded for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District transferred in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 27.01.2030, subject to satisfaction of APMMC Rules, 1966, other terms and conditions mentioned in the Appendix and subsequent Government orders and executive instructions issued there on from time to time. Further, the Assistant Director of Mines & Geology, Palamaneru to take further necessary action as per rules in force.

Encl:(RoE)

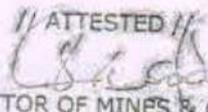
Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

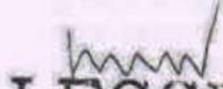
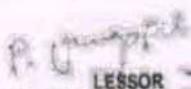
To:
M/s Sri Venkata Sai Granites, -
Prop: Sri J.Venkatesh Babu,
D.No.19-154, Ganuga Street,
Kuppam, Chittoor District - 517 425 ----- [BY RPAD]

Sri K.Siva Prakash,
S/o.Krishnan, D.No.2/285,
Mangai Nagar, Thattiganipalli Village,
Krishnagiri - 635 203, Tamilnadu State ----- [BY RPAD]

Copy to the Assistant Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines & Geology, Chittoor.

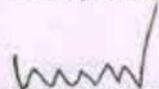
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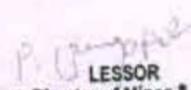

for DIRECTOR OF MINES & GEOLOGY


LESSEE

LESSOR
Asst. Director of Mines & Geology
PALAMANER, Chittoor District

APPENDIX TO PROCEEDINGS NO.5410/D13-2/2021, DATED:12-10-2021

1. The **Transferee** shall execute the transfer quarry lease deed within **sixty days** from the date of issue of this order.
2. The transferee shall pay compensation for any loss/injure/damage done to the person or to his property as per Rule 12(5)(h)(iv) of APMMC Rules, 1966
3. The Transferee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) and 28(2) of APMMC Rules, 1966.
4. The Transferee should without delay send to the ADM&G concerned a report of any accident involving death of injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease as per Rule 12(5)(h)(vi) of APMMC Rules, 1966.
5. The Transferee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology as per Rule 12(5)(h)(viii) of APMMC Rules, 1966.
6. In case of non-existence of mineral based industry, the transferee shall establish the mineral based industry within 2 years from the date of execution of transfer lease deed. If the Industry is not established within two (2) years, no further extension of time shall be granted and the lease shall be cancelled, as per Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966.
7. The Transferee should obtain permission of the ADM&G concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government as per Rule 12(5)(h)(ix) of APMMC Rules, 1966.
8. If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for quarrying the same as per Rule 12(5)(h)(x) of APMMC Rules, 1966.
9. The transferee should obtain permission for Granite waste sold as road metal as per Rule 12(5)(h)(xvi) of APMMC Rules, 1966.
10. The transferee shall submit the annual accounts every year as per Rule 10(4)(b) and maintain true accounts of the quantity and other particulars under Rule 28 (3) of APMMC Rules, 1966.
11. As per Rule 44 of Granite Conservation and Development Rules 1999, when the ownership of a prospecting license or a granite quarry lease is transferred, the previous owner or his agent shall make over to the new owner or his agent within a period of seven days of the transfer of the ownership, borehole cores preserved if any, all plans, sections, reports, registers and other records maintained in pursuance of the Act, rules or orders made thereunder, and all correspondence relevant thereto relating to the prospecting licence or granite quarry lease; and when the requirements of these rules have been duly complied with, both previous and the new owners or their respective agents shall forthwith send to the State Government or any person authorised in this behalf by that Government a detailed list of borehole cores, plans, sections, reports, registers and other records that have been transferred. Hence, it is the duty of the transferee to see that all the relevant documents are shared with him/ her and the transferee shall be held responsible in case of any discrepancies, whatsoever, after the transfer of ownership.


LESSEE


LESSOR
 Asst. Director of Mines & Geology
 PALANANER, Chittoor District.

12. The Transferee should carryout Quarrying / Mining Operations In accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
13. The Transferee should stock the non-saleable granite reject, small granite blocks suitable for possible use in manufacturing of bricks, flooring, wall tiles, etc., and shall not be used as road metal or stone aggregate and such material shall be segregated from the dumps of granite rejects and stored separately for future use as far as possible, whenever such dumps are worked for recovery of stone aggregate or used as quarry backfill as per Rule 22 of Granite Conservation and Development Rules 1999.
14. The Transferee shall submit to the State Government or any person authorised in this behalf by that Government, a copy of the plans and sections maintained under Granite Conservation and Development Rules 1999, as and when required by the Government or such person, as the case may be as per Rule 27 & 28 of Granite Conservation and Development Rules 1999.
15. The Transferee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act 1986, Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
16. The Transferee should submit the notice of intimation of opening quarry / mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of re-opening of a quarry, quarterly and annual returns, certain appointments / resignation / Termination / changes of address and records of bore holes as per Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
17. The transferee should submit within the time specified in respect of such returns, a half yearly return in Form F and an annual return in Form G, as per Rules 41(1) a&b of Granite Conservation and Development Rules 1999.
18. The Transferee should observe all the conditions and statutory provisions under Mines and Minerals (Development and Regulation) Act, 1957, and rules made there under viz., Andhra Pradesh Minor Mineral Concession Rules, 1966, Andhra Pradesh Mineral Dealers Rules, 2000, Mines Act, 1952, Mines and Metalliferous Regulations, 2019 and other State and Central Acts and Rules and instructions which are applicable, and their subsequent amendments, if any.
19. The Transferee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry / mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations / Mining Operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
20. The Transferee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum wages Act 1948 and its subsequent amendments, if any.

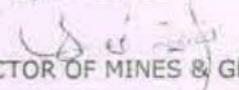
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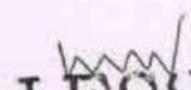
LESSOR
Asst. Director of Mines & Geology
PALAMANER, Chittoor District.

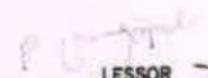
21. The Transferee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
22. The Transferee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary, for smooth conducting of quarrying operations in the area granted.
23. Further, the Transferee should without any condition permit the adjacent and nearby licensed lease holder for the movement of men and material through the area granted in case directed by the ADM&G concerned.
24. The Transferee shall on their own to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the Government to give physical possession of the land in question of the grantee.
25. The Transferee should not work within 45 meters of any railway or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations, 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface Reservoir as per Regulation 127 of Metalliferous Mines Regulations, 1961 with regard to the safety margins.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY


LESSEE


LESSOR
Asst. Director of Mines & Geology
PALAMANER, Chittoor District.

Plan Showing The Existing Quarry Leased Area For Black Granite Held By M/s. Sri Venkata Sai Granites Transfer To Sri K. Siva Prakash, Over an extent of 0.772 Hec in Sy. No. 101/2 of Kotamakanapalli Village, Gudipalle Mandal, Chittoor District, Andhra Pradesh



Scale 1:2000



Lot No	Area in Sq. Meters	Area in Acres	Remarks
101/1	10000	2.47	Leased Area
101/2	10000	2.47	Leased Area
101/3	10000	2.47	Leased Area
101/4	10000	2.47	Leased Area
104/1	10000	2.47	Leased Area
104/2	10000	2.47	Leased Area
104/3	10000	2.47	Leased Area
104/4	10000	2.47	Leased Area

Point Name	Latitude	Longitude	Easting	Northing	Elevation
A	13° 12' 13.96 S	80° 13' 46.69 E	109103.069	494838.706	662.696
B	13° 12' 13.96 S	80° 13' 50.69 E	109228.509	494842.394	662.343
C	13° 12' 13.94 S	80° 13' 51.64 E	109228.824	494877.287	664.113
D	13° 12' 13.94 S	80° 13' 49.47 E	109190.218	494877.531	665.841
X	13° 12' 13.94 S	80° 13' 46.92 E	109113.345	494877.233	671.727

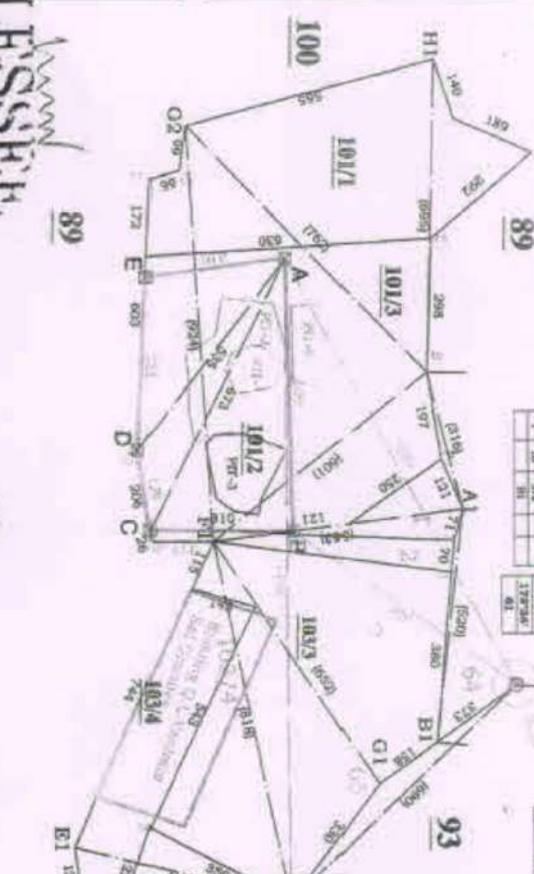
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5	X	13° 12' 13.94 S	80° 13' 46.92 E	109113.345	494877.233	671.727

S No	Area	Height in meters	Volume
1	290.25	9	2612.25
2	1870	10	18700
3	1150	11	12650
4	312	4.35	1357.20
5	637	10.3	6568.10

Particulars	sq. M.	Area in Hec.	Thickness	Type of Quarry
Existing Quarry Area in per Hec quarry	8812	0.756		
Quarry Lease Area (Less) Total Area	0.772		0.016	Black Granite

Legend	Symbol	Description
Quarry Lease Area	[Symbol]	Quarry Lease Area
Black Granite	[Symbol]	Black Granite



Surveyor
O/o ADM&G, Palamaner

Asst Director of Mines & Geology
Palamaner

Director of Mines & Geology
Department of Mines & Geology
Govt. of Andhra Pradesh
Bhadrachalam-521456
VILAVAYADA, A.P.

Transferor
LESSEE

Transferor



भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र/Chennai Region



No.CNR/DDMS/Granite/VL/2022/ 1239

Chennai, dated the 25/08/2022

From:

The Dy. Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To:

Sri K. Siva Prakash,
Owner: K. Siva Prakash Granite Mine (Sy. No. 101/2),
D. No.2/285, Mangal Nagar,
Thatthiganipalli Village,
Krishnagiri District-635 203 (TN).

Subject:- Inspection of K. Siva Prakash Granite Mine (Sy. No. 101/2) of Sri K. Siva Prakash, by Sri T.R.Kannan, Director of Mines Safety & Sri Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region, on 23.08.2022.

Sir,

Please refer to the above inspection of your mine made on 23.08.2022. During inspection, the following violations of the Metalliferous Mines Regulations, 1961, Mines Rules, 1955 and the Mines Vocational Training Rules, 1966 were observed:

Metalliferous Mines Regulations, 1961:

Regulation 3 read with Section 16 of the Mines Act, 1952: Notice of opening of the mine in Form-I of the first schedule was not submitted to this Directorate enclosing therewith the plan showing the mine boundary and other details as required under MMR, 1961.

Regulation 34 read with Section 17 of the Mines Act, 1952: A duly qualified manager was not appointed for supervision, direction and control of the mine.

No mining operation shall be done till a duly qualified manager is appointed in the mine and the same is notified in Form-I of first schedule of the regulation to this Directorate.

Regulation 37: A foreman was not appointed for effective supervision of the mine.

Regulation 106(2)(b): Though HEMM was used in the mine, notice required under the regulation was not submitted and specific order under Regulation 106(2)(b) of MMR, 1961 was not obtained from this Directorate.

HEMM shall not be deployed in the mine, till an order specifying the conditions is obtained from this Directorate.

Regulation 109 (1): Workings were extended within 45m of the public road without obtaining permission in writing from the Chief Inspector of Mines.

No working shall be made and no working shall be extended to any point within 45 m of the public road.

Regulation 116: Workings were not placed under the charge of a mining mate.

Regulation 164: Permanent buildings not belonging to the owner were lying within the danger zone (approximately 100 away from the quarry) and blastings were conducted in the quarry without obtaining permission under the Regulation 164 (1-B) from this Directorate.

Blasting shall not be carried out in the quarry till a controlled blasting permission under the said Regulation is obtained from this Directorate.

Rule 29B of the Mines Rules, 1955: Initial and periodical medical examinations of the workers employed at the mine were not being done. 29/8/82

No person shall be employed in the mine without medically examined as per the above rule.

Rule 6,9 of the Mines Vocational Training Rules, 1966: The persons employed in the mine were not imparted Initial/Refresher vocational training.

No person shall be employed in the mine without imparting vocational training as per the above rule.

You are hereby requested to take necessary action to rectify the above violation immediately and send the compliance report within 15 days of issue of this letter.

Yours faithfully,

P. Raghupathi Peddireddy
(Raghupathi Peddireddy)
Dy. Director of Mines Safety,
Chennai Region, Chennai.



भारत सरकार

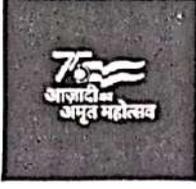
Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety
चेन्नई क्षेत्र/Chennai Region



No. CNR/Granite/Order 22(3)/2022/ 1229

Chennai, dated the 25/08/2022

From

The Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To

Sri K. Siva Prakash,
Owner: K. Siva Prakash Granite Mine,
D. No.2/285, Mangal Nagar,
Thatthiganipalli Village,
Krishnagiri District-635 203 (TN).

SUBJECT: Order under Section 22(3) of the Mines Act, 1952 for K. Siva Prakash Granite Mine of Sri K. Siva Prakash, at Sy. No. 101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State – Reg.

Sir,

Please refer to the inspection of your above mine by the officers of this Directorate on 23rd August, 2022.

The inspection revealed the following contraventions of the provisions of the Metalliferous Mines Regulations, 1961:

- (i) the mine was operated without appointing a duly qualified Manager for supervision, direction, management and control of the mine in contravention of the provisions of Regulation 34(1).
- (ii) the mine was worked without forming proper benches or adequately sloped in contravention of the provisions of Regulation 106. Height of the benches was varying between 30 m to 35 m on the southern side and western side and on northern side 15 m to 20 m, which was more than prescribed height. Sides were not properly dressed and loose boulders were found hanging precariously along the sides.

In view of the dangerous conditions mentioned above, I am of the opinion that there is an urgent and immediate danger to the life and safety of persons employed in K. Siva Prakash Granite Mine of Sri K. Siva Prakash. Therefore, by virtue of powers conferred on me under Section 22(3) of the Mines Act, 1952, I, hereby prohibit employment of persons in K. Siva Prakash Granite Mine of Sri K. Siva Prakash, at Sy. No. 101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State, till such time the above mentioned

dangers are removed and the order is vacated in writing. However, this order does not prohibit employment of only those persons whose presence may be reasonably necessary to remove the dangers.

The work of removal of dangers shall be done in the following manner:

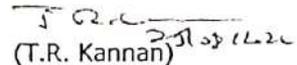
- (a) The work of rectification shall commence only after a duly qualified manager as required under the provisions of Regulation 34 of the Metalliferous Mines Regulations, 1961, is appointed in the mine and after he actually assumes charge of the mine, under intimation to this Directorate in Form-I of First Schedule.
- (b) Work of removal of danger shall be kept suspended whenever the mine manager is absent for any reason whatsoever.
- (c) No person shall be engaged at the bottom of the high benches where there is danger due to fall of sides.
- (d) Formation of benches as required by the Regulation 106 of the Metalliferous Mines Regulations, 1961 shall be done from top downwards only.
- (e) All approaches to the bottom of pit shall be kept fenced securely and effectively so as to prevent any inadvertent entry of persons.

A copy of the order is being sent to the Central Government as required under Section 22(5) of the Mines Act, 1952.

A copy of this order shall be kept displayed on the Notice Board at the mine for a period of at least three weeks from the date of receipt of this order or till the order is vacated in writing, whichever is earlier.

An immediate acknowledgement of this ORDER is requested.

Yours sincerely,


(T.R. Kannan)

Director of Mines Safety,
Chennai Region, Chennai.

504

82

Sri K. Siva Prakash,

Cell No: +91 9789941111, 9000905655
D.No.2/285, Mangai Nagar,
Kattigani Palli Village,
Krishnagiri District, Tamilnadu- 635 203

Date:

To
The Director of Mines Safety,
Chennai Region,
Chennai.

Respected Sir,

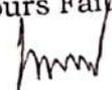
Sub: Intimation of Mine Manager in Form -1 to Mr.SHIVA PRAKASH
SM to work as a Mine Manager in our Kotamakanapalli, Granite
mine of survey no 101/2 &103 of K. SHIVAPRAKASH-Reg

With most respect, we are submitting the intimation of Mine Manager
Appointment in Form -1, of SHIVA PRAKASH SM, to work as a Mine Manger
in our Kotamakanapalli Village, Gudupalli Mandal , Chitoor District, Andhra
Pradesh -517425, Granite mine of survey no 101/2 & 103 of
K.SHIVAPRAKASH

With regards for your kind notice & favourable orders

Thanking you

Yours Faithfully


(K.SIVAPRAKASH)
(OWNER)



From
Sri. K. Siva Prakash,
D.No.2/285-1, Mangai Nagar,
Kattigani Palli Village,
Krishnagiri District - 635 203 (T.N)
Cell: +91 97899 41111, 9391052525

Date: 29.08.2022

To
The Director of Mines Safety,
Chennai Region,
3rd, Floor, Left Wing, New Additional Building,
C.G.O. Complex, Shastri Bhawan,
Nungambakkam, Chennai- 600 006.

Respected Sir,

Sub: - Request time for forming benches under Regulation 106 of the Metalliferous Mines Regulation 1961, and Section 22/5 of the Mine act 1952, for K. Sivaprakash Granite mine at Sy.No.101/2 of Kotamakanapalli village, Gudupalli Mandal, Chittoor District A.P – Request – Regard.

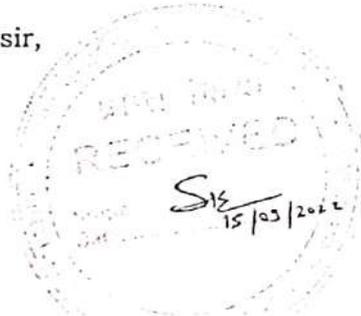
Ref: - Your letter No.CNR/Granite/Order 22(3)/2022-1229dated.25.08.2022.

The inspection revealed above mentioned such dangerous and in view of the dangerous conditions mentioned above.

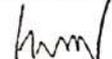
1. We will arrange personal Supervisor, and Mine Manager, giving instruction to mine mate and other supervisors at the earliest.
2. Persons are not allowed to work at the bottom of the height benches and fenced securely till reduction of height of the benches.
3. Forming of benches Regulation 106 of the metalliferous Mines Regulation 1961 shall be done from top to downwards only.
4. Shortly we will appoint a duly qualified Manager for supervisor, direction management and control of the mine as per the provisions of regulation 34(1) as soon as possibility appointing mine foremen and mine mate.
5. Notice opening in form 1 of the first schedule is given along with the reply letter to your kind notice.
6. A copy of this order shall be kept displayed of the notice board at the mine for a period till the order is vacated in writing whichever is earlier.

This is for your kind information and favorable orders and kind instruction.

Thanking you sir,



Yours faithfully,


(K.Sivaprakash)

FIRST SCHEDULE

FORM I
(See Regulations, 3,6,7,8)
Notice of opening,

From
Shri K.Sivaprakash
Granite Mine, D.No.2/285-1, Mangai Nagar,
Kattiganapalli Village, Krishnagiri District 635 022(TN)
To

1. The Chief Inspector of Mines Dhanbad, E.R.
2. The regional Inspector of Mines
3. The Director of Mines Safety, 3rd Floor, Left Wing, New Additional Building
CGO Complex, Shastri Bhavan, Nungambakkam, Chennai 600 006

Sir,

I have to furnish the following particulars in respect of (I) K. Sivaprakash Granite
Mine, Kottamaganapalli (mineral) mine of K. Sivaprakash (owner):

1. *In case of CHANGE OF NAME OR MINE :
old name of mine NIL . date of change NIL

2. (a) Situation of the mine : Village Kottamakanapalli Police Station: Gudupalli Sub-
Division (Taluq) Gudupalli State: Andhra Pradesh
* (b) In case of A NEW MINE, particulars of situation of mine :
Post Office : O.N.Kottur . Telegraph Office : Gudupalli.
Railway Station : Gudupalli Rest House : Kuppam
(Give distance therefrom)
Means of travelling : 15 KM From Kuppam Town & Railway Station

3. (a) Name and Postal address of (ii) Present Previous*
(a) Owner : Sri K.Sivaprakash, Owner
D.No.2/285-1, Mangai Nagar,
Kattiganapalli Village, Krishnagiri District 635 022(TN)
(b) Managing agent ,if any : Nil
(c) Agents, if any: Nil
(d) Manager : Nil
* (b) In case of change, date of change : Nil

- *4. (a) Name and qualifications etc. of Manager/Assistant Manager/Underground
Manger/ Engineer/Surveyor (iii) whose appointment is terminated/who is
appointed (iii): NIL
(b) Date of appointment/termination of appointment (iii) : NIL

- *5 Date on which it is intended to open/ (iii) the mine : 10 - 12 - 2021

- *6 Actual date of opening/ (iii) of the mine : 10 - 12 - 2021

Yours faithfully,

Signature

Designation : Owner/Agent/Manager

Date

From

Date:15/09/2022

Sri. K.Siva Prakash,
No.2/285, Mangal Nagar,
Thatthiganipalli Village,
Krishnagiri District-635 203 (TN).

To:

The Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Bulding,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai – 600034.

Respected Sir,

Sub: Joint inspection of K.Siva Prakash Granite mines Sy.No.101//2 of Sri. K.Siva Prakash made by Director of mines safety & Depty Director of Mines Safety Chennai Region on 23/08/2022 Letter No.CNR/DDMS/Granite/VL/2022/1239, Dated 25/08/2022.

Reg 3: Notice of opening in Form 1 of the first schedule plans showing mine boundary and other details as required under MMR, 1961 will be submitted at the earliest.

Reg 34: a duly qualified manager will be appointed at the earliest we have given an add in the local New Paper.

Reg 37: For Foreman in add.

Reg 106 (2) (b): In the connection we will apply for HEMM at the earliest.

Reg 109 (1): We have stopped the work near the public road, after obtaining permission in writing from the chief inspector of mines.

Reg 116: I have stopped qurry working and we will appoint a mining mate we will start the qurry operation.

Reg 164: We will obtain permissions for blasting.

Reg 29B: we are in the process to obtain medical examination to the workers employed in the mine no persons are employed in the mine.

Rule 6, 9: In this connection, we humbly submit that non availability of centre near the mine, we premise that soon after Re-Opening of t he mine, send our worker for Refers Vocational Training.

This is for your kind information With Regards

Thanking You

Yours Sincerely

(K.Siva Prakash)



FIRST SCHEDULE

FORM I

(See Regulations, 3,6,7,8)
Notice of opening, closing or change etc.

From

Sri. K.SIVAPRAKASH
Granite Mine, D. No 2/285, Mangai Nagar,
Kattiganapalli village, Krishnagiri District,
Tamil Nadu-635203

To

Dhanbad, E.R.

1. The Chief Inspector of Mines
2. The regional Inspector of Mines
3. **The Director Mines Safety, 3rd, floor, Left Wing, New Additional Building,
CGO - Complex, Shastri Bhawan , Nungambakkam, Chennai -600006**

Sir,

I have to furnish the following particulars in respect of (I) **K.Siva Prakash** at (Name)
Kotamakanapalli (mineral) mine of **K.Siva Prakash** (owner) :

1. *In case of CHANGE OF NAME OR MINE :
old name of mine **Sri Venkatsai granites** date of change **10-12-2021**
2. (a) Situation of the mine : Village **Kotamakanapalli** Police Station **Gudupalli** Sub-Division (Taluq) **Gudupalli** State **Andhra Pradesh -517425**
* (b) In case of ANEW MINE, particulars of situation of mine :
Post Office **O.N. Kottur** Telegraph Office: **Gudupalli**
Railway Station **Gudupalli** Rest House **Kuppam**
(Give distance therefrom)
Means of travelling **15 km From Kuppam Town & Railway Station**

Present Previous*

3. (a) Name and Postal address of (ii)
(a) Owner: **Sri.K.SIVAPRAKASH, Granite Mine, D. No 2/285, Mangai Nagar, Kattiganapalli village, Krishnagiri District, Tamil Nadu-635203**
(b) Managing agent, if any: **M. Siva Sankar**
(c) Agents, if any: **-NIL-**
Manager SHIVAPRAKASH S M Cert No; SMR-E 7727 Date; 30.05.2022

* (b) In case of change, date of change **-NIL-**

- *4. (a) Name and qualifications etc. of Manager/Assistant Manager/Underground Manger/ Engineer/Surveyor (iii) whose appointment is terminated/who is appointed (iii):

(b) Date of appointment/termination of appointment (iii) : **20.09.2022**

*5 Date on which it is intended to open/re-open/abandon/discontinue (iii) the mine : **10.12.2021**

*6 Actual date of opening/Re -opening abandonment/discontinuance (iii) of the mine : **10.12.2021**

Yours faithfully, Signature

(K.Sivaprakash)

Designation: Owner/Agent/Manager

Date

From
K. Siva Prakash,
D.No.2/285, Mangai Nagar,
Kattigani Palli Village,
Krishnagiri District, Tamilnadu- 635 203
Cell No : 9789941111,

Date:

To
The Director of Mines Safety,
Chennai Region,
Chennai.

Sir,

Sub: Intimation of Mine Manager in form-1 to Mr.SHIVA PRAKASH SM
to work as a Mine Manager in our Kotamakanapalli Granite
mine of survey no 101&103 of K. SHIVAPRAKASH- Reg

We refer to your interview had with us. We have pleasure in offering you
an employment in our organisation as second class manager of competency
NO: SMR-E 7727 dated :30/05/2022 Under regulation MMR 1961 in respect
of our Kotamakanapalli village, Gudupalli Mandal, Chittoor District, Andhra
Pradesh-517425 of K.Sivaprakash Granite Quarry, in Survey No : 101/2
&103, of K.Sivaprakash,

We are sending this appointment order please sign and return the copy in
token of your acceptance

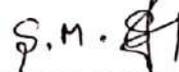
Thanking you sir,

Yours truly



(K.SIVAPRAKASH)

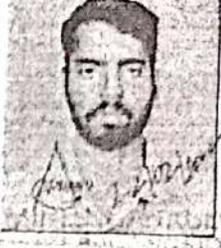
ACCEPTED



(SHIVA PRAKASH SM)



SHIVA PRAKASH S M



Cert No. SMR-E 7727

भारत सरकार/Government of India
खान अधिनियम, 1952/Mines Act, 1952

खनन परीक्षा बोर्ड/Board of Mining Examinations

द्वितीय श्रेणी प्रबंधक सक्षमता प्रमाण-पत्र

SECOND CLASS MANAGER'S CERTIFICATE OF COMPETENCY

(केवल ओपनकास्ट खानों तक सीमित)

(Restricted to mines having opencast workings only)

(धात्विकीय खान विनियम, 1961 के अन्तर्गत)

(Under the Metalliferous Mines Regulations, 1961)

श्री शिवा प्रकाश एस एम

सुपुत्र

मुरुगन एस

जिनकी जन्म तिथि

27.10.1997

है, को विहित अर्हताएं एवं अनुभव प्राप्त करने

का सन्तोषजनक प्रमाण प्रस्तुत करने पर एतद्वारा केवल ओपनकास्ट धात्विकीय खानों के प्रबंधन हेतु

द्वितीय श्रेणी प्रबंधक सक्षमता प्रमाण-पत्र प्रदान किया जाता है। यह प्रमाण-पत्र दिनांक 31 दिसम्बर 2021

से प्रभावी है।

Shri SHIVA PRAKASH S M

son of MURUGAN S

born on

27 OCTOBER 1997

having given satisfactory evidence of possessing

the prescribed qualifications and experience is hereby granted SECOND CLASS MANAGER'S

CERTIFICATE OF COMPETENCY to manage the metalliferous mines having opencast workings

only. This certificate is effective from. 31.12.2021

सचिव

खनन परीक्षा बोर्ड

Secretary

Board of Mining

Examinations

अध्यक्ष

खनन परीक्षा बोर्ड

Chairman

Board of Mining

Examinations

Signed and Sealed

Date 30/05/2022

S.M. SL

Sri K. Siva Prakash,

Cell No: +91 9789941111, 9000905655
D.No.2/285, Mangai Nagar,
Kattigani Palli Village,
Krishnagiri District, Tamilnadu- 635 203

To
The Director of Mines Safety,
Chennai Region,
Chennai.

Date:

Sir,

Sub: Intimation of Mine Mate in form-1 to Mr.R.DHINESHKUMAR to work as
a Mine Mate in our Kotamakanapalli Granite mine of survey no 101/2
&103 of K. SHIVAPRAKASH-Reg.

We refer to your interview had with us. We have pleasure in offering you an
employment in our organisation as Mine Mate of competency NO: MR/
SZ/652, dated :05/05/2022 Under regulation MMR 1961 in respect of our
Kotamakanapalli village, Gudupalli Mandal, Chittoor District, Andhra
Pradesh – 517425, of K.Sivaprakash Granite Quarry Survey No : 101/2
&103 of K.Sivaprakash.

We are sending this appointment order please sign and return the copy in
token of your acceptance.

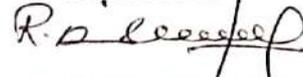
Thanking you sir,

Yours truly



(K.SIVAPRAKASH)

ACCEPTED



R.DHINESHKUMAR

Sri K. Siva Prakash,

Cell No: +91 9789941111, 9000905655
D.No.2/285, Mangai Nagar,
Kattigani Palli Village,
Krishnagiri District, Tamilnadu- 635 203

To
The Director of Mines Safety,
Chennai Region,
Chennai.

Date:

Respected Sir,

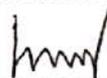
Sub: Intimation of Mine Mate in Form -1 to Mr.R.DHINESHKUMAR to work as a Mine Mate in our Kotamakanapalli Granite mine of survey no 101/2 &103 of K.SHIVAPRAKASH-Reg.

With most respect, we are submitting the intimation of Mine Mate Appointment in Form -1 to R.DHINESHKUMAR to work as a Mine Mate in our Kotamakanapalli village, Gudupalli Mandal , Chitoor District, Andhra Pradesh -517425, Granite mine of survey no 101/2&103 of K.SHIVAPRAKASH.

With regards for your kind notice & favourable orders

Thanking you sir,

Yours faithfully


(K.SIVAPRAKASH)
(OWNER)

FIRST SCHEDULE

FORM I

(See Regulations, 3,6,7,8)
Notice of opening, closing or change etc.

From

Sri. K.SIVAPRAKASH

Granite Mine, D. No 2/285, Mangai Nagar,
Kattiganapalli village, Krishnagiri District,
Tamil Nadu-635203

To

1. The Chief Inspector of Mines
2. The regional Inspector of Mines Dhanbad, E.R.
3. **The Director Mines Safety, 3rd floor, Left Wing, New Additional Building,
CGO - Complex, Shastri Bhawan , Nungambakkam, Chennai -600006**

Sir,

I have to furnish the following particulars in respect of (I) **K.Siva Prakash** at (Name)
Kotamakanapalli (mineral) mine of **K.Siva Prakash** (owner) :

1. *In case of CHANGE OF NAME OR MINE :
old name of mine **Sri Venkatsai granites** date of change **10-12-2021**
2. (a) Situation of the mine : Village **Kotamakanapalli** Police Station **Gudupalli** Sub-
Division (Taluq) **Gudupalli** State **Andhra Pradesh -517425**
* (b) In case of ANEW MINE, particulars of situation of mine :
Post Office **O.N. Kottur** Telegraph Office: **Gudupalli**
Railway Station **Gudupalli** Rest House **Kuppam**
(Give distance therefrom)
Means of travelling **15 km From Kuppam Town & Railway Station**

Present Previous*

3. (a) Name and Postal address of (ii)
(a) Owner: **Sri.K.SIVAPRAKASH, Granite Mine, D. No 2/285, Mangai Nagar, Kattiganapalli
village, Krishnagiri District, Tamil Nadu-635203**
(b) Managing agent, if any: **M. Siva Sankar**
(c) Agents, if any: **-NIL-**
(d) **Mine Mate R.DHINESHKUMAR Cert No; MR/SZ/652 Date :05.05.2022**
* (b) In case of change, date of change **-NIL-**
- *4. (a) Name and qualifications etc. of Manager/Assistant Manager/Underground Manger/ Engineer/Surveyor
(iii) whose appointment is terminated/who is appointed (iii):
(b) Date of appointment/termination of appointment (iii) : **20.09.2022**
- *5 Date on which it is intended to open/re-open/abandon/discontinue (iii) the mine : **10.12.2021**
- *6 Actual date of opening/Re -opening abandonment/discontinuance (iii) of the mine : **10.12.2021**

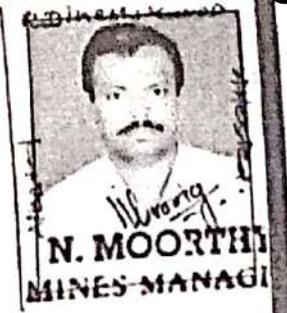
Yours faithfully, Signature

(K.Sivaprakash)

Designation: Owner/Agent/Manager

Date

Cert No. MR/SZ/652



भारत सरकार/Government of India
खान अधिनियम, 1952/Mines Act, 1952
खनन परीक्षा बोर्ड/Board of Mining Examinations
खनन मेट सक्षमता प्रमाण-पत्र

MINING MATE'S CERTIFICATE OF COMPETENCY
(केवल ओपेनकास्ट खानों तक सीमित)
(Restricted to mines having opencast workings only)
(धात्विकीय खान विनियम, 1961 के अन्तर्गत)
(Under the Metalliferous Mines Regulations, 1961)

श्री सुपुत्र है, को अपनी
जिनकी जन्म तिथि आयु, स्वस्थता, सदाचार, साक्षरता और धात्विकीय खानों में काम करने के विहित अनुभव का सन्तोषजनक प्रमाण
प्रस्तुत करने एवं दिनांक को केन्द्र पर आयोजित
विहित परीक्षा में उत्तीर्ण होने पर एतद्वारा केवल ओपेनकास्ट खानों तक सीमित मेट सक्षमता प्रमाण-पत्र
प्रदान किया जाता है।

Shri R. DINESHKUMAR son of M.R.CHANDRAN
born on 15TH FEBRUARY, 1984 (EIGHTY FOUR) having given satisfactory evidence of his age,
medical fitness, good character, literacy and prescribed experience of working in metalliferous
mines and having passed the prescribed examination held at GVTC, TRICHY
centre on 09.12.2015 is hereby granted MINING MATE'S CERTIFICATE OF
COMPETENCY restricted to mines having opencast workings only.

बाएं हाथ नेशन
Left hand thumb impression

अंचल सचिव
खनन परीक्षा बोर्ड
Zonal Secretary
Board of Mining
Examinations

अंचल सचिव
खनन परीक्षा बोर्ड
Southern Zone, Bangalore

अध्यक्ष
खनन परीक्षा बोर्ड
Chairman
Board of Mining
Examinations

Signed and Sealed
Date 03/06/2016

MR

To

SRI R. DINESHKUMAR

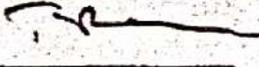
S/o. M.R.CHANDRAN

Home Address

Village GANDLA STREET
 PO KUPPAM
 Police Station KUPPAM
 District CHITTOR
 State ANDHRA PRAEESH - 517425

प्रमाणित किया जाता है कि उनको सक्षम चिकित्सा अधिकारी द्वारा स्वास्थ्य परीक्षा कर
 खान में कार्य करने के लिए स्वस्थ घोषित किया जाता है।

Certified that he has been examined by qualified medical
 officer and declared fit for employment in mines.

1 05-05-2022 -  को
 Director of Mines Safety, Chhinnal Region

2 _____ को
 On

3 _____ को
 On

4 _____ को
 On

5 _____ को
 On

6 _____ को
 On

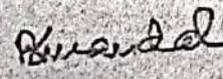
7 _____ को
 On

8 _____ को
 On

9 _____ को
 On

10 _____ को
 On

Prepared by



Checked by

Sri K. Siva Prakash,

Cell No: 9789941111, 9000905655
D.No.2/285, Mangai Nagar,
KattiganiPalli Village,
Krishnagiri District,
Tamilnadu- 635 203

To
The Director of Mines Safety,
Chennai Region,
3rd Floor, Left wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai – 600 006.

Date: 03.10.2022

Sir,

Sub: The DGMS - Inspection of K. Sivaprakash mine for black granite over on extent of 0.772 Hact, in Sy.No. 101/2 of Kotamakanapalli Vg,Gudupalli Mandal, Chittoor District, on 23.08.2022. Submission of Surface plan – Request -Regard

Ref: Lr. No.CNR/DDMS/Granite/VL/2022/1239 dt.25.08.2022.

* * * * *

I would like to submit before you that, I am holding the quarry lease for Black granite over an extent of 0.772 Hact. In Sy. No. 101/2, of Kotamakulapalli village, Gudupalli Mandal, Chittoor District. I am herewith submitting Surface plan and section in compliance with regulation 60 of MMR1961 and Rule 29 B, of the Mine Rule 1955 the Medical Examination done for the workers employed in mine. This is for your kind information with regards.

Please accept and acknowledge the same.

Thank you sir.

Yours truly


(K.SIVAPRAKASH)

Encl: Surface plan & Medical certificates.





**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI**

1st Floor, APSFC Building, Narasimha Theertham Road, TIRUPATI - 517502

**A.NARENDRA BABU,
Environmental Engineer**

Tele : 0877-2253981

Email : rotpt-eel@appcb.gov.in

Notice. No. C-1569/APPCB/RO-TPT/2022-1585

Dt: 2008.2022

SHOWCAUSE NOTICE

Sub: APPCB - RO - TPT - M/s. **Sri K.Siva Prakash** (Formerly M/s. Sri Venkata Sai Granites) Black Granite mine - 0.772 Ha, Sy.No. 101/2, Kotamakulapalli (V), Gudupalli (M), Chittoor District - Certain violations of CFO order - Showcause Notice - Issued -Reg.

Ref: 1. CFO Order No. CTR-1113/APPCB/ZO-KNL/CFO/2021, Dt. 14.02.2022 valid upto 31.12.2023.
2. Hon'ble NGT, New Delhi order dt. 27.04.2022 in O.A. No. 271 of 2022 (PB).
3. Lr.No. OA 271/APPCB/Legal/NGT(PB)/2022-190, Dt. 11.05.2022.
4. Joint committee inspection held on 22.06.2022.
5. Hon'ble NGT, New Delhi order dt. 20.07.2022 in O.A. No. 271 of 2022 (PB).

* * * * *

WHEREAS you are operating a Black Granite mining unit in the name & style of M/s. **Sri K.Siva Prakash** (Formerly M/s. Sri Venkata Sai Granites), at Sy.No. 101/2, Kotamakulapalli (V), Gudupalli (M), Chittoor District for Mining of Black Granite - 300 m³/annum in an area of 0.772 Ha.

WHEREAS you have obtained CFO from A.P. Pollution Control Board with certain terms and conditions through reference 1st cited valid upto 31.12.2023.

WHEREAS one Mr. K. Srinivasulu and other residents of Kondasamudram and surrounding villagers, Gudupalli Mandal, Chittoor District have filed Original Application before Hon'ble National Green Tribunal, Principle Bench, New Delhi on Granite quarries operating in Gudupalli (M) on blasting operations, damages occurred to the residential houses of surrounding villages.

WHEREAS Hon'ble National Green Tribunal, Principle Bench, New Delhi have constituted a Joint committee comprising of Regional office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. Through reference 2nd cited.

WHEREAS in obedience to Hon'ble NGT, the Joint committee have completed the inspection on 22.06.2022 and submitted Joint committee inspection report to Hon'ble NGT. The joint committee have found the violations on the following consent order conditions.

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.

7. *Garland drains and Siltation ponds are not available.*
8. *Measures for ground water recharge are not being taken.*
9. *Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.*
10. *Retaining wall at the end of OB dump of appropriate size is not available.*
11. *Details/records regarding the Occupational Health Surveillance of workers are not available.*
12. *Details/records regarding constitution of separate Environmental Management Cell are not available.*
13. *Details/records regarding funds earmarked for environmental protection measures are not available.*
14. *Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.*
15. *Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.*

WHEREAS Hon'ble Hon'ble National Green Tribunal, Principle Bench, New Delhi have further directed the State Pollution Control Board and State Environment Impact Assessment Authority (SEIAA) directed to take further remedial action in accordance with the Law by following due process. Through reference 5th cited.

In this regard, you are here by directed to submit a reply on the above violations in the CFO order within 7 days from the receipt of this notice, failing which action will be initiated against your Granite Cutting and Polishing unit under the relevant provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981.


ENVIRONMENTAL ENGINEER

To
M/s. Sri K.Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)
Black Granite mine - 0.772 Ha, Sy.No. 101/2,
Kotamakulapalli (V), Gudupalli (M), Chittoor District.

Date: 09.09.2022

From
Sri K.Siva Prakash
 (Formerly M/s. Sri Venkata Sai Granites)
 Black Granite mine – 0.772 Ha, Sy.No.101/2,
 Kotamakanapalli (V), Gudupalli (M),
 Chittoor District-517425,
 Cell No.: 9789941111, 9391052525.



To
The Environmental Engineer,
 AP Pollution Control Board,
 Regional Office, Tirupati

Sub: APPCB RO TPT – Showcause Notice received from AP Pollution Control Board, Regional office, Tirupati, in connection with the Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Kondasamudram village –Reply submitted for kind consideration – Reg.

Ref: Show cause Notice. No. C-1569/APPCB/RO-TPT/2022-1585
 Dt:30.08.2022.

We humbly submit that, we are operating Granite quarry lease area of 0.772 Ha., with valid Environmental Clearances, Consent For Establishment and Consent For Operation from Pollution Control Board. Copies enclosed Annexure I, II, III.

At this juncture we have received showcause notice from AP Pollution Control Board on certain consent conditions violations in connection with Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Kondasamudram village.

In view of the above, we are herewith submitting the conditions wise compliance on the observations made during the visit of Joint inspection committee held on 22.06.2022.

S. No	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	We are maintaining Buffer zone towards East and South sides and one side is existing road for excess of mining area. The mining area also is below 1.0 Ha only.(0.772 Ha)
2.	Project Authorities were not provided	We are taking up CSR

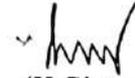
	details/records regarding the CSR activities and year wise expenditure incurred for each financial year.	activities at surrounding villages every year. List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed greenbelt on either side of the roads with local species. Photos enclosed.
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	We are engaged Tipper mounted water sprinklers for dust suppression. Photos enclosed
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	As per the instructions, we have engaged 3 rd party analysis agency namely M/s. Star Analytical Services The analysis report pertaining to August month are herewith enclosed.
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
7.	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, greenbelt development etc. Photos enclosed.
8.	Measures for ground water recharge are not being taken.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
9.	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	We have applied additional land of 2.081 Hect, at Revenue Department. The revenue department have issues NOC and presently we are storing the over burden at applied area.
10.	Retaining wall at the end of OB dump of appropriate size is not available.	We have recently provided retaining wall as per instructions.
11.	Details/records regarding the Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12.	Details/records regarding constitution of separate Environmental	Sri M. Sivasankar, who is a Graduate with total

	Management Cell are not available.	experience of 28 years in mining operations looking after the Environmental Management Cell. 9391052525
13.	Details/records regarding funds earmarked for environmental protection measures are not available.	Details enclosed.
14.	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.	We have submitted half yearly compliance reports along with the monitoring data for the 1 st half of 2022. Acknowledgement received is here with enclosed.
15.	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed

In view of the above, it is requested to drop any action against our mining project and further we are obey to follow any instruction received from the Board from time to time.

Submitted.

Yours faithfully



(K.Sivaprakash)

ADU

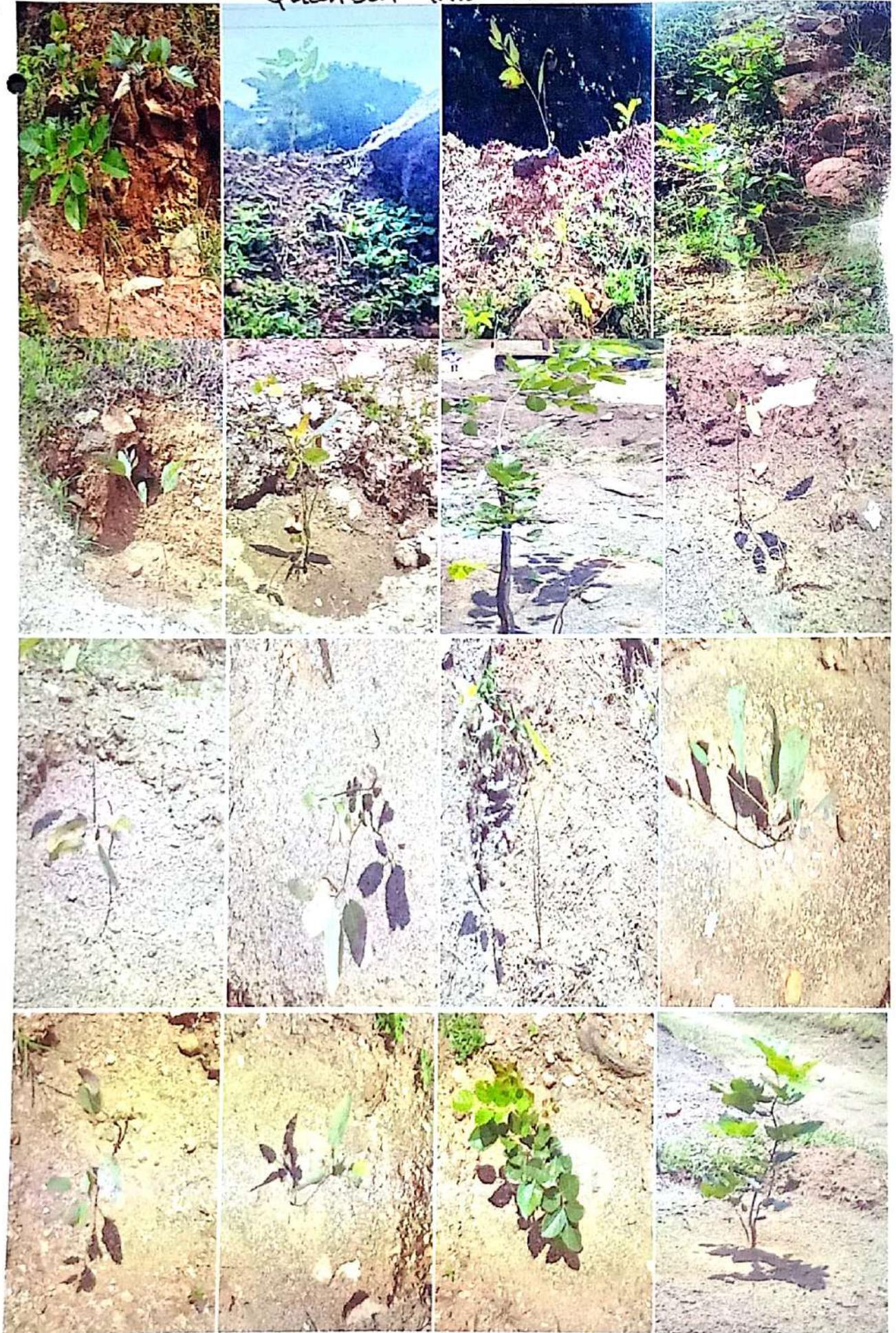
10112 E-522 Dumps & Drain

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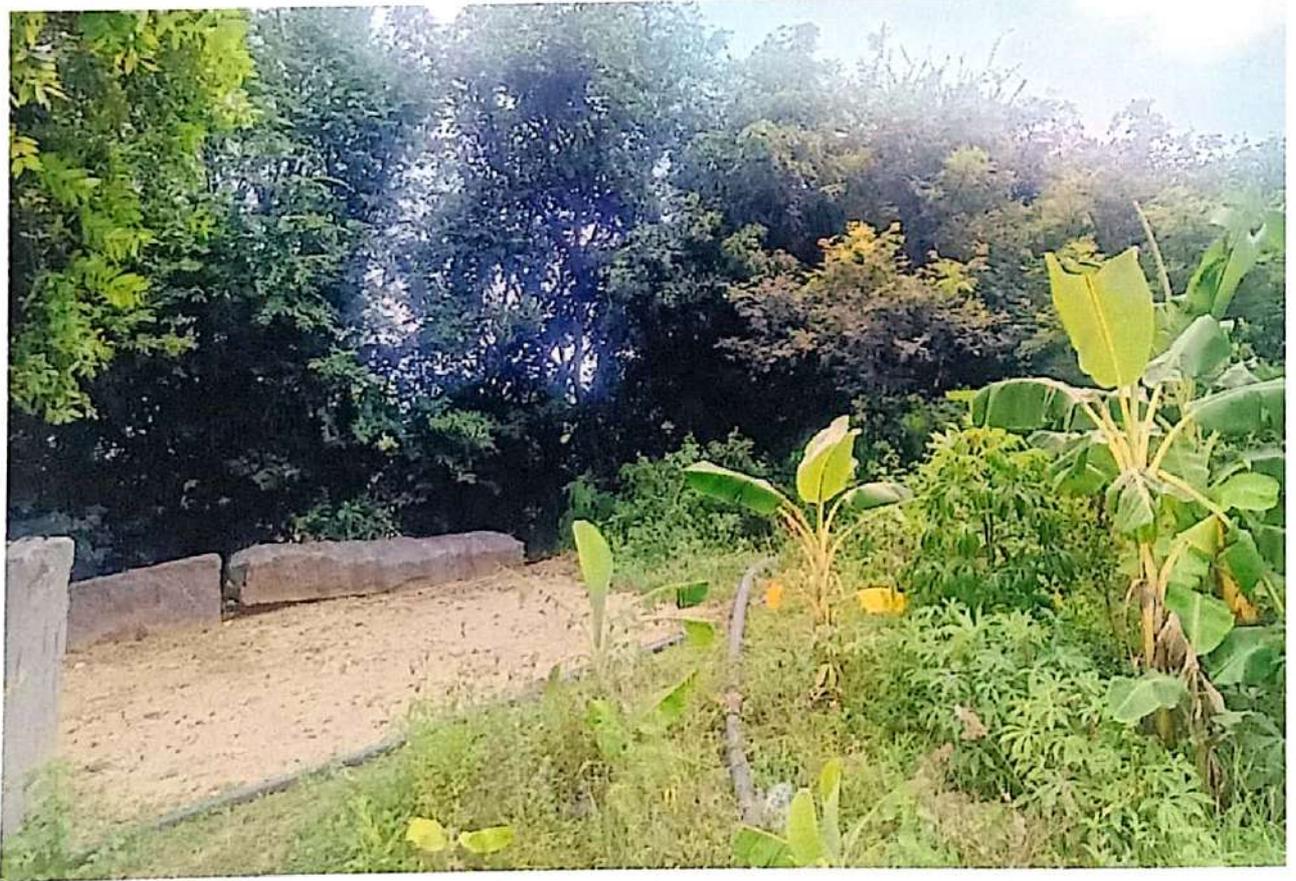




Green Belt 526/2 & 103



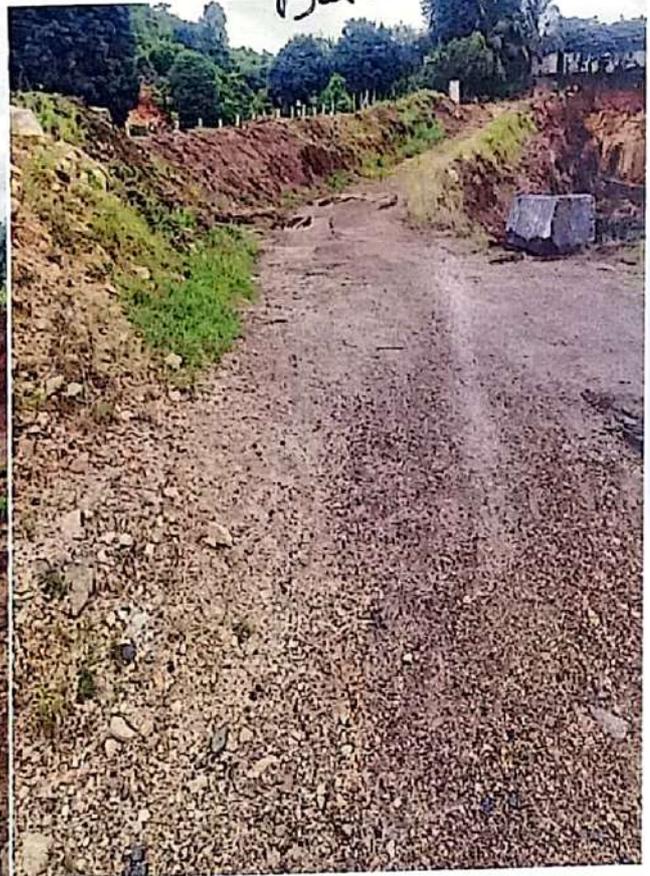




Butter zone
BA35

529

Butter zone BA36 107







STAR ANALYTICAL SERVICES
(ENVIRONMENTAL TESTING LABORATORY)

MoEF & CC Recognized Laboratory Under Environment (Protection) Act - 1986

Date: 10.09.2022

Ref: SAS/ CFO, CFE, EC/COMP& Form V/SKSP/APPCB/RO-TPT /2022-02

To

The Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office, 1st Floor, APSFC Building,
Balaji City, Narasimha Teertham Road (Near LIC),
Tirupati – 517 502

Respected Sir,

Subject:

M/s. Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) Mine Lease Area – 0.772 Ha),
Sy. No. 101/2, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District., Andhra Pradesh _
Submission of Environmental Statement Form V (2021 – 2022) & half yearly compliance reports of
CFO, CFE & EC for the period from January 2022 and June 2022 audited through our NABL
accredited laboratory _ Reg.

Reference:

1. Consent Order No: Order No.CTR-1113/PCB/ZOK/CFE/2016-972 dated on 01.12.2016.
2. Consent Order No: CTR - 1113/APPCB/ZO-KNL/CFO/2021 dated on 14.02.2022.
3. Order No: Lr. No: DEIAA/AP/CTR-23/2016-23 dated on 06.09.2016.

With reference to the above, We Star Analytical Services on behalf of **M/s. Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites)**, submitting audited Half yearly compliance report for the period from January 2022 to June 2022 on CFO, CFE & EC Conditions vide based on the data and documents submitted by the industry during our audit process and Environmental Statement Form V (2021 – 2022).

Thanking you,

Yours Sincerely

for Star Analytical Services


Authorized Signatory

Enclosure: CFO, CFE, EC Compliance Report & Form V

GUNTUR : 2nd Floor, 18-21/1, Vengalayapalem, Guntur, Guntur Dist., Andhra Pradesh - 522 005.
HYDERABAD : Plot No. 899, Flat No. 201, Vivekananda Nagar Colony, Kukatpally, Hyderabad - 500 072. T.S.
Cell : +91 7095734733, +91 7893349325, E-mail : info@staranalyticalservices.co.in

**HALF YEARLY COMPLIANCE REPORT ON STIPULATED
CONDITIONS OF CONSENT FOR ESTABLISHMENT**

(Period- Jan 2022 to June 2022)

For.

Sri K. Siva Prakash

(Formerly M/s. Sri Venkata Sai Granites)

Submitted by

Sri K. Siva Prakash

(Formerly M/s. Sri Venkata Sai Granites)

(Mine Lease Area – 0.772 Ha)

Sy. No. 101/2, Kotamakulapalli Village,

Gudupalli Mandal, Chittoor District.

Prepared by:

M/s. Star Analytical Services

2ndFloor, 18-21/1, Vengalayapalem, Guntur,

Guntur District, Andhra Pradesh – 522005

Phone : +917095734733 ; +919573394142

E-mail : info@staranalyticalservices.co.in

Submitting to:

The Environmental Engineer

Andhra Pradesh Pollution Control Board,

Regional Office, Tirupati.

COMPLIANCE REPORT FOR THE PERIOD OF January 2022 TO June 2022

On the

CONSENT FOR ESTABLISHMENT (CFE) CONDITIONS

Sri K. Siva Prakash

(Formerly M/s. Sri Venkata Sai Granites)

(Mine Lease Area – 0.772 Ha)

Sy. No. 101/2, Kotamakulapalli Village,

Gudupalli Mandal, Chittoor District.

Consent Order No: Order No.CTR-1113/PCB/ZOK/CFE/2016-972

Dated on 01.12.2016

S. No	Consent Condition	Compliance Status		
SCHEDULE –A				
01	The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trail runs.	Noted		
SCHEDULE – B				
WATER:				
01	The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.		Agreed With the Condition	
	Sl. No.	Purpose		Quantity (In KLD)
	1	Dust suppression		1.0
	2	Domestic (Plant)		0.9
	3	Green belt		0.5
Total:		2.4		
2	The maximum waste water generation (KLD) shall not exceed the following:			
	S. No.	Wastewater generation	Total (KLD)	Mode of disposal
	1.	Domestic	0.7	Septic tank followed by soak pit
	Total		0.7	
Total			Agreed With the Condition	
Air:				
3	The project authority shall carry out only semi-mechanized open casting mining. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method to control dust emissions.	Noted		
4	The project authority shall not carry out any blasting operations.	Agreed With the Condition		

S. No	Consent Condition	Compliance Status						
5	Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.	Complied with the condition						
6	The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral. <ul style="list-style-type: none"> • Road shall be graded to mitigate the dust emissions. • Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin. • Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust. 	Agreed With the Condition						
Solid waste:								
7	<p>The Solid wastes generated shall not exceed the following breakup quantities:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Solid Waste generation</th> <th>Method of Disposal</th> </tr> </thead> <tbody> <tr> <td>01</td> <td>Over burden (Top soil & rock waste) - 7,395 m³ / 5 years</td> <td>Shall be dumped in the dump yard earmarked in the mining plan.</td> </tr> </tbody> </table>	S. No	Solid Waste generation	Method of Disposal	01	Over burden (Top soil & rock waste) - 7,395 m ³ / 5 years	Shall be dumped in the dump yard earmarked in the mining plan.	Agreed With the Condition
S. No	Solid Waste generation	Method of Disposal						
01	Over burden (Top soil & rock waste) - 7,395 m ³ / 5 years	Shall be dumped in the dump yard earmarked in the mining plan.						
Other conditions:								
8	The rock waste shall be dumped in the dump yard within the quarry lease area and the project authority shall not dump the overburden soil outside the quarry lease area under no circumstances.	Noted						
9	The project authority shall adopt and maintain the following measures to control erosion of dumps: <ul style="list-style-type: none"> • Retention/toe walls shall be provided at the foot of the dumps. • Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes. • Garland drains around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size. 	Noted						
10	No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.	Agreed With the Condition						
11	The project authority shall develop greenbelt along the boundary of the mine lease area with tall growing trees with native species.	Agreed With the Condition						
12	Concealing the factual data or submission of false information / fabricated data and failure to comply with	Noted						

S. No	Consent Condition	Compliance Status
	any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	
13	Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.	Noted
14	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.	Noted

**HALF YEARLY COMPLIANCE REPORT ON STIPULATED
CONDITIONS OF CONSENT FOR OPERATION**

(Period- Jan 2022 to June 2022)

For

**Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)**

Submitted by

**Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)
(Mine Lease Area – 0.772 Ha),
Sy. No. 101/2, Kotamakulapalli Village,
Gudupalli Mandal, Chittoor District.**

Prepared by:

**M/s. Star Analytical Services
2nd Floor, 18-21/1, Vengalayapalem, Guntur,
Guntur District, Andhra Pradesh – 522005
Phone : +917095734733 ; +919573394142
E-mail : info@staranalyticalservices.co.in**

Submitting to:

The Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office, Tirupati.

COMPLIANCE REPORT FOR THE PERIOD OF January 2022 TO June 2022

On the

CONSENT FOR OPERATION (CFO) CONDITIONS

Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)
(Mine Lease Area – 0.772 Ha),
Sy. No. 101/2, Kotamakulapalli Village,
Gudupalli Mandal, Chittoor District.

Consent Order No: CTR - 1113/APPCB/ZO-KNL/CFO/2021

Dated on 14.02.2022

S. No	Consent Condition	Compliance Status
SCHEDULE –A		
01	Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	Agreed With the Condition
02	The mine operator should carryout analysis of,air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.	Noted
03	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	Noted
04	The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.	Agreed With the Condition
05	The mine operator should put up two sign boards (6x4 ft. each) at publicly vjisible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.	Noted
06	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Agreed With the Condition
07	The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.	Noted
08	The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120	Noted

S. No	Consent Condition	Compliance Status
	days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & Quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.	
9	The mine operator shall submit the self-certification on compliance of all the conditions stipulated in the CFO & HWA order.	Noted
10	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.	Noted

SCHEDULE - B**WATER:**

01	The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:			Agreed With the Condition
	S.No.	Purpose	Quantity (KLD)	
	1	Dust suppression	1.0 KLD	
	2	Domestic	0.9 KLD	
	3	Greenbelt	0.5 KLD	
4	Total	2.4 KLD		
Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.				
02	The emissions shall not contain constituents in excess of the prescribed limits mentioned below:			Noted
	Chimney No.	Parameter	Emission Standards (mg/Nm ³)	
	--	--	--	

AIR:

S. No	Consent Condition	Compliance Status								
03	The mine operator shall comply with ambient air quality standards of SO ₂ – 80 µg/m ³ ; NO _x – 80 µg/m ³ ; PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , measured at mine premises at the periphery of the mine area. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No. B-29016/20/90/PCI-I, dated 18.11.2009. Noise Levels: Day time: (6 AM to 10 PM) – 75 dB(A) Night time: (10 PM to 6 AM) – 70 dB(A)	Complied with the Condition and monitoring reports enclosed as Annexure								
04	Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.	Noted								
05	The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.	Agreed With the Condition								
06	The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.	Agreed With the Condition								
07	The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures: a. The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity. b. In case the green belt is not possible in the surroundings compensatory green belt can be developed.	Noted								
SOLID WASTE:										
08	The mine operator shall dispose solid waste (NON-HAZARDOUS) as follows:	Agreed With the Condition								
	<table border="1"> <thead> <tr> <th>S.No</th> <th>Solid Waste generation</th> <th>Quantity</th> <th>Hazardous / as Defined under HWM Rules, 2016</th> <th>Mode of Disposal</th> </tr> </thead> <tbody> <tr> <td>01</td> <td>Overburden (Top soil & rock waste)</td> <td>7,395 m³/ years</td> <td>Non-Hazardous</td> <td>Shall be disposed in the earmarked area as per the approved mining plan.</td> </tr> </tbody> </table>		S.No	Solid Waste generation	Quantity	Hazardous / as Defined under HWM Rules, 2016	Mode of Disposal	01	Overburden (Top soil & rock waste)	7,395 m ³ / years
S.No	Solid Waste generation	Quantity	Hazardous / as Defined under HWM Rules, 2016	Mode of Disposal						
01	Overburden (Top soil & rock waste)	7,395 m ³ / years	Non-Hazardous	Shall be disposed in the earmarked area as per the approved mining plan.						
09	The mine holder shall dispose the solid waste in an earmarked area as per the approved mine plan only.	Noted								
GENERAL CONDITIONS:										

S. No	Consent Condition	Compliance Status
10	The mine operator shall not increase the lease area against the grant of mine lease.	Agreed With the Condition
11	The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.	Agreed With the Condition
12	The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.	Noted
13	The following rules and regulations notified by the MOEF&CC, GoI shall be implemented. a. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. b. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989. c. Batteries (Management & Handling) Rules, 2001 and Amendments thereof. d. E-waste (Management) Rules, 2016. e. Plastic Waste Management Rules, 2016. . f. Construction and demolition waste Management Rules, 2016. g. Fly Ash Notification, 2016. h. Solid Waste Management Rules, 2016.	Noted
14	The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board: a. Daily production details b. Quantity of Effluents generated, treated, recycled/reused. c. Log Books for pollution control systems. d. Characteristics of effluents, Ambient Air Quality and emissions. e. Hazardous/non hazardous solid waste generated and disposed. f. Inspection book. g. Manifest copies of hazardous waste.	Noted
15	The proponent shall scrupulously comply with conditions stipulated in the Environmental Clearance vide order No. DEIAA/AP/CTR-23/2016-23, dt. 06.09.2016.	Noted
16	The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CFE/CFO of the Board.	Agreed With the Condition
17	The mine operator shall not manufacture any other products without obtaining CFE / CFO of the Board.	Agreed With the Condition
18	The mine operator shall not cause ground water pollution in and around the Mining Unit premises.	Noted
19	All the waste material should be accommodated within the Mining Lease Area.	Agreed With the Condition
20	All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.	Noted
21	Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and	Agreed With the Condition

S. No	Consent Condition	Compliance Status
	stabilized. Dump tops should be compacted, levelled and be properly drained.	
22	Suitable tree species should be planted on either side of the haul roads.	Noted
23	The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.	Agreed With the Condition
24	Fugitive emissions from all the sources shall be controlled regularly.	Noted
25	Mining shall be carried out as per approved Mining plan.	Noted
26	The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.	Agreed With the Condition
27	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	Agreed With the Condition
28	The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.	Noted
29	The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.	Noted

**HALF YEARLY COMPLIANCE REPORT
OF THE CONDITIONS STIPULATED
IN
ENVIRONMENTAL CLEARANCE
(Period- Jan 2022 to June 2022)**

For

**Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)**

Submitted by

**Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)
(Mine Lease Area – 0.772 Ha)
Sy. No. 101/2, Kotamakulapalli Village,
Gudupalli Mandal, Chittoor District.**

Prepared by:

**M/s. Star Analytical Services
2nd Floor, 18-21/1, Vengalayapalem, Guntur,
Guntur District, Andhra Pradesh – 522005
Phone : +917095734733 ; +919573394142
E-mail : info@staranalyticalservices.co.in**

Submitting to:

Ministry of Environment, Forest & Climate Change,
Andhra Pradesh Pollution Control Board,
Regional Office, Tirupati.

COMPLIANCE REPORT FOR THE PERIOD OF January 2022 TO June 2022

On the

ENVIRONMENTAL CLEARANCE (EC) CONDITIONS

Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)
(Mine Lease Area – 0.772 Ha)
Sy. No. 101/2, Kotamakulapalli Village,
Gudupalli Mandal, Chittoor District.

Lr. No: DEIAA/AP/CTR-23/2016-23

Dated on 06.09.2016

S. No	Consent Condition	Compliance Status
A. Specific Conditions:		
1.	Air Pollution:	
i	Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.	Noted & Agreed with the Condition
ii	Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.	Complied with the Condition
iii	Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Complied with the condition & photographs Enclosed as Annexure
iv	The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in	Complied with the Condition & Monitoring Reports enclosed as Annexure

S. No	Consent Condition	Compliance Status
	consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.	
v	The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.	Noted
vi	<p>The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.</p> <ul style="list-style-type: none"> ➤ Proper and regular maintenance of vehicles and other equipment ➤ Limiting time exposure of workers to excessive noise. ➤ The workers employed shall be provided with protection equipment and eannuffs etc. ➤ Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks. 	Agreed With the Condition
vii	Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by mining operations within safe limit	Noted
2) Water Pollution:		
i	The source of water is Bore well. Total water requirement is 2.4 KLD. Out of that, 1.0 KLD is used for Water Sprinkling on haul roads; 0.5 KLD is used for development of greenbelt; 0.9 KLD is used for domestic purpose.	Agreed With the Condition
ii	Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.	Agreed With the Condition
iii	The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.	Noted

S. No	Consent Condition	Compliance Status
iv	Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with District Ground Water Department/State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MOEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.	Agreed With the Condition
v	Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting	Agreed With the Condition
vi	Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project	Noted
3) Solid Waste :		
i	Topsoil: Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.	Agreed With the Condition
ii	Overburden: The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.	Agreed With the Condition
iii	The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.	Noted
iv	The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.	Agreed With the Condition

S. No	Consent Condition	Compliance Status
v	Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.	Noted
vi	The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.	Agreed With the Condition
B. General Conditions		
I	This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.	Noted
ii	Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.	Agreed With the Condition
iii	No change in mining technology and scope of working should be made without prior approval of the DEIAA, Chittoor District, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, Gol, New Delhi, as applicable.	Agreed With the Condition
iv	Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.	Noted
v	The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken .	Agreed With the Condition
vi	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Agreed With the Condition
vii	A separate environmental management cell with suitable qualified personnel should be set up under the control of a Senior Executive, who will report directly to the Head of the Organization.	Agreed With the Condition
viii	The funds earmarked for environmental protection measures (Capital cost Rs. 2.0 Lakhs and Recurring cost Rs. 1.19 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.	Noted

S. No	Consent Condition	Compliance Status
ix	The Regional Office of MOEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	Agreed With the Condition
x	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A3, Industrial Estate, Sanathnagar, Hyderabad, Zonal Office of Central Pollution Control Board, Bangalore, DEIAA, 1st Floor, APSFC Building, Narasimha The ertam Road, Tirupati and A.P. Pollution Control Board, Hyderabad. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.	Agreed With the Condition
xi	The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Agreed With the Condition
xii	The environmental statement for each financial year ending 31 March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.	Noted
xiii	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board, SEIAA, A.P. and DEIAA, Chittoor District.	Agreed With the Condition
xiv	The proponent shall obtain all other mandatory clearances from respective departments,	Noted

S. No	Consent Condition	Compliance Status
xv	Any appeal against this Environmental Clearance shall be with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Red Category
xvi	Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Agreed With the Condition
xvii	The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted
xviii	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	Noted

ENVIRONMENTAL STATEMENT**FORM - V****for the year 2021-2022****FOR****Sri K. Siva Prakash**
(Formerly M/s. Sri Venkata Sai Granites)

(Mine Lease Area – 0.772 Ha)
Sy. No. 101/2, Kotamakulapalli Village,
Gudupalli Mandal, Chittoor District.

Prepared By

M/s. STAR ANALYTICAL SERVICES**2nd Floor, 18-21/1,****Vengalayapalem, Guntur,****Andhra Pradesh.**

Submitted by

Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)

Submitted to

ANDHRA PRADESH POLLUTION CONTROL BOARD**REGIONAL OFFICE, TIRUPATI**

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1.0 INTRODUCTION

Environmental audit is currently gaining popularity in manufacturing companies, service organization, local authorities and governmental agencies are showing growing concern in this regard.

Environmental audit can be defined in many ways and one of such comprehensive definition puts environmental audit as a basic management tool comprising systematic, documented, periodic and objective evaluation of environmental management, organization of equipment. The objectives include helping to safeguard the environment by management control of environmental practices and assessing compliance of company policies and regulatory requirements.

Another way to look at environmental audit is, it is considered as an instrument for converting environmental problems into opportunities to conserve resources like water, energy and materials. This would enable industry to minimize waste, improving profits while complying with the legislative measures.

Environmental audit is a technique being introduced for integrating the interest of the industry and the environment so that these could be mutually supportive. This technique is basically a part of industry's internal procedures in meeting their responsibilities towards a better environment. Also, the policy statement for abatement of pollution by the government of India provides for submission of environmental statement by all concerned industries, which has subsequently evolved into the concept of an "Environmental Audit". A notification under the environment (protection) rules, 1986 has been issued on April 22, 1993 requiring industries to submit an environmental statement for the financial year ending on March 31 in form-V to the concerned state pollution control board on or before September 30 every year beginning 1993. The department of company affairs also agreed to include this requirement as a part of the Directors' annual report.

The submission of an environmental statement is applicable to the following.

- i. Those who require consent under the water (prevention & control of pollution act, 1974
- ii. Those who require consent under the air (prevention & control of pollution) act, 1981; and
- iii. Those who require authorization under Hazardous Wastes (management and handling rules 1989).

DEFINITION:

Environmental audit is a tool comprising a systematic, documented, periodic and objective evaluation of how well the management systems are performing with the aim of:

- i. Waste prevention and reduction;
- ii. Assessing compliance with regulatory requirements;
- iii. Facilitating control of environmental practices by a company's management and
- iv. Placing environmental information in the public domain.

In the industries, raw materials are used in the stoichiometric requirements because of the limitations on practically achievable operational efficiencies and the raw materials purity. These excess usages of raw materials, unless recovered, find their way to environment causing pollution. Wastes from an industry include non-product discharge in gaseous, liquid and solid phases. End-of-the-pipe waste treatment techniques, where in all the wastes are carried to a common facility for treatment, is proving to be ineffective and uneconomical due to the complexity of problems associated with waste generation, their quantity and characteristics.

The waste generation may vary hourly, daily and seasonally, especially in case of the multiplicity of manufacturing product in the same premises. The wastewater characteristics also widely vary from stream-to-stream discharge from various unit operation of a particular product. In this growing complexity of problems, the concept of waste prevention and reduction can work out to be more effective.

It is important to find out whether an industry is complying with environmental standards and other regulatory requirements. It is also very essential to periodically monitor this aspect,

determine the gaps and workout action plans for implementation within a reasonable time frame keeping in view the financial and other considerations of the company. In case of gaps for compliance with the regulatory requirements, the regulatory bodies could be apprised of these action plans and time obtained for implementation. Thus, the regulatory risk could be overcome, and effective steps taken for pollution control.

Many times, the top management of a company or an industry may not be aware of the factual situation of their industry from environmental angle. Such unknown facts from hidden liabilities more than not expose an industry to regulatory risks. The management should be able to periodically review that environmental practice of the company to formulate/modify the company's environmental policy accordingly.

It is also imperative that the management of a company should have a clear picture of attitudes and technical capabilities of their organizational set-up for protecting environment, pollution control status, and their bounden social obligation related to environment so as to decide on the future mode of actions. Public are to be made aware of the environmental information of the company especially to those who are shareholders, so as to build-in among them confidence.

Environmental auditing can be viewed as a management tool internally and liaison externally with the public and regulatory bodies.

BENEFITS:

Environmental auditing has far reached benefits to the industry, to the society and the nation at large. The benefits of environment audit are:

- i. Determines how well the process systems and pollution control systems are performing, and identifies the operations of poor performance;
- ii. Identifies potential cost savings which can be accrued through reduction in raw material consumption by way of waste minimization, and adoption of recycle/recovery/reduction in pollution load.
- iii. Increase awareness of environmental requirements, policies and responsibilities;
- iv. Helps in understanding the technical capabilities and attitudes of the environmental organization in a company;

- v. Provides up-to-date environmental data base for use in plant modification, emergencies etc.
- vi. Unravels surprise and hidden liabilities due to which regulatory risk and exposure to litigation can be reduced;
- vii. Ensures independent verification, identifies matters needing attention, and provides timely warning to management on potential future problems; and
- viii. Helps to safeguard environment, and assists in complying with local, regional and national laws and regulations, with the companies' policy and the environmental standards.

OBJECTIVES:

The environmental audit helps in pollution control, improved production, safety and health and conservation of natural resources and hence its overall objective can be stated as achieving of sustainable development. However, for conducting environmental audit, objectives are to be defined clearly, or else the audit procedure will be subject to varying interpretations which may yield and contribute to differences in approach thereby influencing the end results. The objectives of environmental audit in an industry are:

- i) To determine the mass balance of various materials used and the performance of various process equipment so as to identify usage of materials in excess than required to review to conversion efficiencies of process equipment and accordingly fix up norms for equipment performance and minimization of the wastes.
 - To identify the areas of water usage and wastewater generation and determine the characteristics of wastewater;
 - To determine the emissions, their sources, quantities and characteristics; and
 - To determine the solid wastes and hazardous wastes generated, their sources, quantities and characteristics.
- ii) To identify the possibilities of waste minimization, and recovery and recycling of wastes;
- iii) To determine the performance of the existing waste treatment /control systems so as to modify or install additional or alternative control equipment accordingly.
- iv) To determine the impact on the surrounding environment (ground water, stream, residential area, agriculture area, sensitive zone, etc.) due to the disposal of wastewater,

emissions and solid wastes from the industry and accordingly identify suitable preventive measures, if necessary;

- v) To verify compliance with the standards and conditions prescribed by the regulatory bodies under the water act, the air act and the environmental (protection) act;
- vi) To check the effectiveness of
 - Organizational set-up of the industry for decision-making and environmental management with special reference to their technical viewpoint attitudinal viewpoint and training, and environmental policy of the company
 - A collective information as a survey a period will help in making a report/historical record, while bringing out the environmental audit report, and ultimately this helps in taking decision or such conclusion for a clean environment.

Environmental statement for the year 2021-2022

M/s. Sri K. Siva Prakash

[FORM – V]

(See rule 14)

Environmental Statement for the financial year ending on 31st March 2022**PART – A**

1)	Name and Address of the Owner/ Occupier of the industry operation or process	Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) (Mine Lease Area – 0.772 Ha) Sy. No. 101/2, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District.
2)	Industry category	Red Category
3)	Production capacity	300 m ³ / Annum
4)	Year of Establishment	--
5)	Date of last Environmental Statement submitted	--

PART – B**Water and Raw Material Consumption:****i. Water consumption in m³/d**

S. No	Purpose	Water Requirement In KLD
1	Dust Suppression	1.0
2	Domestic	0.9
3	Green Belt	0.4
	Total	2.4

Environmental statement for the year 2021-2022

M/s. Sri K. Siva Prakash

ii. Raw Material Consumption: NA

PART - C

Pollution Discharges to Environment/ Unit of Output.

(Parameter as Specified in the Consent Issued)

(i)	Pollutants	Quantity of Pollution Generated	APPCB Consented Limits	Percentage variation From Prescribed standards with reason
a)	Wastewater	NA	NA	NA
b)	Air SO ₂ NO _x PM ₁₀ & PM _{2.5}	AAQ Monitoring Reports are enclosed as Annexure -2	80 µg/M ³ 80 µg/M ³ 100 & 60 µg/M ³	Ambient Air Quality Standards are will within the consented Limits No variation from the standards as specified in the consent issued
c)	Stack Emissions (SPM)	NA	115 mg/NM ³	Stack Emissions Standards are will within the consented Limits No variation from the standards as specified in the consent issued

PART – D HAZARDOUS WASTES: NA**(As specified under Hazardous Wastes (Management and Handling) Rules, 2016)****PART – E SOLID WASTE: NA**

S. No.	Name of the Solid Waste	During the previous financial year (2020-2021)	During the current financial year (2021-2022)	Disposal Method
01	Over burden (Top soil & Rock Waste)	1479 M ³ /Year	1479 M ³ /Year	The waste generated dumped in the dumping area.

PART – F

Please specify Characteristics in terms of concentration and quantum of Hazardous as well as solid wastes and indicate disposal practice adopted for the both the categories of wastes.

NA

PART – G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

Due to adoption of better manufacturing practices and by improving the awareness among the work force about the environment protection, the conservation of natural resources has been achieved.

PART – H

Additional measures investment proposal for environmental protection including abatement of pollution, prevention of pollution.

The industry is taking all possible measures for the control of pollution and Prevention of pollution.

PART – I

Any other particulars for improving environment protection and abatement of pollution.

- Regular Environmental Monitoring is being carried out to know the dust emissions from stack and ambient air quality, by NABL Laboratory.
- Additional measures/investment proposal for environmental protection including abatement of pollution.

Environmental statement for the year 2021-2022

M/s. Sri K. Siva Prakash

ANNEXURE-I**AMBIENT AIR QUALITY STANDARDS (NATIONAL)**

Pollutants	Time Weighted Average	Concentration in ambient air in $\mu\text{g}/\text{m}^3$		
		Sensitive area	Industrial area	Residential rural & other areas
Sulphur dioxide	Annual Average	15	80	60
Sulphur dioxide	24 hours	30	120	80
Oxide of Nitrogen as NO_2	Annual Average	15	80	60
Oxide of Nitrogen as NO_2	24 hours	30	120	80
PM-10	24 hours	100		
PM-2.5	24 hours	60		

NOISE LEVEL STANDARDS

Area code	Category of area	Limits in dB(A)	
		Day time	Night time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence zone	50	40

Note: -

1. Day time is reckoned in between 6 am to 9 Pm.
2. Night time is reckoned in between 9 pm to 6 am.
3. Silence zone is defined as area up to 100 meters around such premises as hospitals, educational institutions and courts. The silence zone is to be declared by the competent authority. Use of vehicular horns, loudspeakers and bursting of crackers shall be banned in these zones.
4. Mixed categories of areas should be declared as one of the four above mentioned categories by the competent authority and the corresponding standards shall apply.



STAR ANALYTICAL SERVICES

(ENVIRONMENTAL MONITORING, TESTING & SERVICES)

Laboratory Accredited by NABL as per ISO/IEC 17025:2017
 MOEF & CC Recognized Laboratory Under Environment (Protection) Act - 1986



TEST REPORT

1 of 1

Report No: SAS/AAQ/SVSG/22 - 782

Name and Address of the Client:

M/s. Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) Mine Lease Area – 0.772 Ha), Sy. No. 101/2, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District., Andhra Pradesh.

Date of Report : 10.06.2022
 Sample Collected By : Star Analytical Services
 Sample Registration Date : 07.06.2022
 Sample Collection Date : 06.06.2022
 Sample Received In : Polythene covers and Sample Bottles
 Sampling Procedure : CPCB Guidelines (NAAQMS/Volume – I/2013-14)
 Sample Description/Code : Ambient Air Quality Monitoring
 Sub Contract Test : NA
 Registration Number : SAS/AAQ/22/851
 Environmental Condition : Weather Condition: Sunny
 : Temperature/Humidity: 32°C/40%

S. No	Name of the Parameter	Test Results	NAAQS Limits	Test Method
		Near Mine Entrance		
01	Particulate Matter (<10µm) or PM10 (µg/m ³)	65.1	100	IS 5182: Part-23 (2012)
02	Particulate Matter (<2.5µm) or PM2.5(µg/m ³)	26.4	60	CPCB Manual (NAAQMS/36/2012-13) Gravimetric Method (Cyclonic Flow technique)
03	Sulphur dioxide as SO ₂ in µg/m ³	12.3	80	IS 5182: Part-2 (2012)
04	Nitrogen dioxide as NO _x in µg/m ³	18.5	80	IS 5182: Part-6 (2012)

Opinion and interpretation: Nil

NA: Not Applicable

• Test reports shall not be reproduced except in full, without written approval of the laboratory.

Calibration:

Date of Calibration: 26.02.2022 (PM_{2.5}) & 26.02.2022 (PM₁₀) Due Date: 25.02.2023 (PM_{2.5}) & 25.02.2023 (PM₁₀)

-- End of the report --

Checked by
 Sekhar.P
 Chemist

Authorized Signatory
 T. Krishna Chaitanya
 Manager-Laboratory

18-21/1, 2nd Floor, Vengalayapalem, Guntur, Dist., Andhra Pradesh - 522 005.

Cell : +91 7095734733, +91 95733 94142, +91 7893349325, E-mail : info@staranalyticalservices.co.in



Star Analytical Services

STAR ANALYTICAL SERVICES

(ENVIRONMENTAL MONITORING, TESTING & SERVICES)

Laboratory Accredited by NABL as per ISO/IEC 17025:2017
MOEF & CC Recognized Laboratory Under Environment (Protection) Act - 1986



TC -8520

TEST REPORT

Report No: SAS/SVSG/W-WW/06/22/819

Name and Address of the Client:

M/s. Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) Mine Lease Area – 0.772 Ha), Sy. No. 101/2, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District., Andhra Pradesh.

Test Report for The Month Of	: June 2022
Date of Reporting	: 10.06.2022
Sample Description	: Mine Water
Nature of Sampling	: Grab Sampling
Quantity of Sample	: 2 Liters
Sample Location Name	: Mine Pit Water
Sample Collected By	: Mr. Janardhan Reddy (STAR ANALYTICAL SERVICES)
Sample Collection Date & Time	: 06.06.2022
Sample Registration Number	: SAS/SVSG/W-WW/06/22/819
Analysis Duration	: 06.06.2022 – 10.06.2022
Sample Received In	: Plastic Containers

Page 1 of 2



Star Analytical Services

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TC - 8620

TEST REPORT

Report No: SAS/SVSG/W-WW/06/22/819

Test Results

S. No	Name of the Parameter	Test Method	Test Results	Detection Range	IS 2296 - 1982 Class - E Tolerance Limit
01	Colour, Hazen Units, Max	APHA 23rd Edition, 2017, 2120 C	5.2	1.0 - 100.0	--
02	Odour	APHA 23rd Edition, 2017, 2150 B	Agreeable	--	--
03	pH @ 21.2°C	APHA 23rd Edition, 2017, 4500H ⁺ B	7.45	1.0 - 14.0	6.5 - 8.5
04	Electrical Conductivity (µmho/cm)	APHA 23rd Edition 2510 B	100.3	2.0 - 10,000.0	2250
05	Total Dissolved Solids, mg/L	APHA 23rd Edition, 2017, 2540 C	59	10.0 - 500,000.0	2100
06	Total Suspended Solids	APHA 23rd Edition, 2017, 2540 D	BDL	10.0 - 5000.0	--
07	Salinity (ppm)	APHA 23rd Edition, 2017, 2520 B	0.03	--	--
08	Total Alkalinity as CaCO ₃ , mg/L	APHA 23rd Edition, 2017, 2320 B	35	10.0 - 5000.0	--
09	Total Hardness as CaCO ₃ , mg/L	APHA 23rd Edition, 2017, 2340 C	68.1	10.0 - 50000.0	--
10	Calcium as Ca (mg/L)	APHA 23rd Edition, 2017, 3500 Ca B	BDL	10.0 - 30000.0	--
11	Magnesium as Mg (mg/L)	APHA 23rd Edition, 2017, 3500-Mg B	10.5	10.0 - 500.0	--
12	Chemical Oxygen Demand (mg/L)	APHA 23rd Edition 5220 B: 2017	51	6.0 - 100,000.0	--
13	Biological Oxygen Demand (3 days at 27°C) (mg/L)	IS 3025 Part 44: 2003	16	5.0 - 100,000.0	--
14	Dissolved Oxygen mg/L	APHA 23rd Edition 4500 O C: 2017	5.1	1.0 - 10.0	--
15	Oil & Grease (mg/L)	APHA 23rd Edition 5520 B	ND	10.0 - 500.0	--
16	Nitrate Nitrogen as NO ₃ ⁻ , mg/L	APHA 23rd Edition, 2017, 4500 NO ₃ ⁻ B	3.2	1.0 - 1000.0	--
17	Chlorides as Cl ⁻ , mg/L	APHA 23rd Edition, 2017, 4500 Cl ⁻ B	6.1	10.0 - 100,000.0	600
18	Fluorides as F ⁻ , mg/L	APHA 23rd Edition, 2017, 4500F ⁻ D	ND	0.1 - 50.0	--
19	Sulphate as SO ₄ ²⁻ , mg/L	APHA 23rd Edition, 2017, 4500 SO ₄ ²⁻ D	BDL	10.0 - 100,000.0	1000
20	Cyanide as CN ⁻ , mg/L	APHA 23rd Edition, 2017, 4500 CN ⁻ C	BDL	0.01 - 100.0	--
21	Phenolic Compounds as (C ₆ H ₅ OH), mg/L	APHA 23rd Edition, 2017, 5530 D	BDL	1.0 - 50.0	--
22	Hexa Valent Chromium as Cr+6(mg/L)	APHA 23rd Edition 3500 Cr B	0.14	0.05 - 50.0	--
23	Iron as Fe, mg/L	APHA 23rd Edition, 2017, 3500 Fe B	ND	0.1 - 500.0	--
24	Cadmium as Cd, mg/L	APHA 23rd Edition, 2017, 3111B 3 Cd	BDL	0.1 - 50.0	--
25	Manganese as Mn, mg/L	APHA 23rd Edition, 2017, 3111 B 15 Mn	BDL	0.05 - 50.0	--
26	Lead as Pb, mg/L	APHA 23rd Edition, 2017, 3111B 12 Pb	BDL	0.1 - 50.0	--
27	Copper as Cu, mg/L	APHA 23rd Edition, 2017, 3111 B 8 Cu	BDL	0.1 - 50.0	--
28	Total Arsenic as As, mg/L	APHA 23rd Edition, 2017, 3500 As B	ND	0.02 - 25.0	--
29	Zinc as Zn, mg/L	APHA 23rd Edition, 2017, 3111 B 27 Zn	BDL	0.5 - 50.0	--
30	Boron as B (mg/L)	APHA 23rd Edition, 2017, 4500-B B	BDL	01 - 250.0	2.0
31	Mercury as Hg, mg/L	APHA 23rd Edition, 2017, 3112 B	ND	0.02 - 25.0	--
32	Total Coliforms MPN/100 ml	APHA 23rd Edition, 2017, 9221B	05	2	--

Opinion and interpretation: Nil, BDL: Below detectable Level, ND: Not Detected

1. Reports pertained only to the submitted sample.
2. Test reports shall not be reproduced except in full, without written approval of the laboratory.

--End of the report --

Sekhar P
Checked by
Sekhar.P
Sr. Chemist

Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory

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TEST REPORT

1 of 1

Report No: SAS/ SVSG/NOISE/22-513

Name and Address of the Client:

M/s. Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) Mine Lease Area – 0.772 Ha), Sy. No. 101/2, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District., Andhra Pradesh.

Date of Report : 10.06.2022
Sample Collected By : Star Analytical Services
Sample Collection Date : 06.06.2022
Sample Registration Date : 07.06.2022
Sample Description/Code : Noise Monitoring
Sub Contract Test : NA

S. No	Sampling Location	Day Time In Leq dB (A)	Night Time In Leq dB(A)	CPCB NORMS (Day time)	CPCB NORMS (Night time)
01	Near Mine Entrance	56.1	45.3	75dB (A)	70dB (A)
02	Near DG Area	60.8	47.1		

Instrument Details:

S. No	Instrument	Sound Level Meter
1	Make	Lutron
2	Model/S. No	SL – 4023SD
3	Calibrated On	26.02.2022
4	Calibration Due Date	25.02.2023

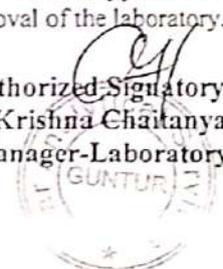
Opinion and interpretation: Nil

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-- End of the report --

Checked by
Sekhar.P
Chemist

NA: Not Applicable
Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory





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TEST REPORT

1 of 1

Date: 10.06.2022

Name of the Client :
Address :

M/s. Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) Mine Lease Area – 0.772 Ha), Sy. No. 101/2, Kotamakulapalli Village, Gūdupalli Mandal, Chittoor District., Andhra Pradesh.

Report Number : SAS/Soil/22-111
Sampler Particulars : Soil Mine Site
Collected by/date : SAS /06.06.2022
Analysis Commenced on : 07.06.2022
Analysis Completed on : 10.06.2022

S. No	Parameters	Units	Result
1	pH (1:2 Soil Water Extract)	--	7.25
2	Electrical Conductivity (micro mhos) (1:2 soil Water Extract)	µmho/cm	25.31
3	Bulk Density	g/cc	1.48
4	Moisture Content	%	3.24
5	Phospates as P	Kg/Ha	3.81
6	Potassium as K	Kg/Ha	125
7	Nitrogen as N	Kg/Ha	115
8	Total Organic Carbon	%	0.54
9	Sodium as Na	mg/kg	163
10	Calcium as Ca	mg/kg	221
11	Magnesium as Mg	mg/kg	185
12	Copper as Cu	mg/kg	7.49
13	Zink as Zn	mg/kg	9.13
14	Nickel as Ni	mg/kg	1.21
15	Chromium as Cr	mg/kg	2.56
16	Lead as Pb	mg/kg	4.89
17	Cadmium as Cd	mg/kg	3.98
18	SAR	---	6.22
19	Type of Soil	---	Loam
	a) Sand	%	35.1
	b) Silt	%	43.6
	c) Clay	%	21.3

Opinion and interpretation: Nil

NA: Not Applicable

Reports pertained only to the submitted sample.

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-- End of the report --

Checked by
Sekhar.P
Sr. Chemist

Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory

MONITORING PHOTOGRAPHS

